

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 27, 1970|Sravana 5, 1892 (Saka)

No. 413

1. Oath or Affirmation

The following Members made and subscribed the oath and took their seats in the House:—

- (1) Shri Avedh Nath (in Hindi)
- (2) Shri Nirel Enem Horo (in English)
- (3) Shri Chandoolal Chandrakar (in Hindi)

2. Obituary References

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarvashri N. G. Ranga, Atal Bihari Vajpayee, Krishnan Manoharan, H. N. Mukerjee, P. Ramamurti, Madhu Limaye, Nath Pai, N. C. Chatterjee, Prakash Vir Shastri and M. Muhammad Ismail made references to the passing away of Shri P. Govinda Menon and Shri D. Ering, sitting Members of Lok Sabha; Shri N. B. Maiti, who was a Member of the Second Lok Sabha; Shri Mehr Chand Khanna, who was a Member of Third Lok Sabha; Shrimati Leela Ray, who was a Member of the Constituent Assembly; and Shri K. V. Ranga Reddy, who was a Member of the Provisional Parliament.

Thereafter, Members stood in silence for a short while and as a mark of respect the House was adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th July, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, July 28, 1970|Sravana 6, 1892 (Saka)

NO. 414

1. Starred Questions

Starred Questions Nos. 31—34 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 1—30 for the 27th July, 1970 were also laid on the Table today, the Lok Sabha having adjourned without taking up questions on the 27th July, 1970.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—281, 283—335, 337—361, 363—381 and 383—400 were laid on the Table.

Replies to Unstarred Questions Nos. 1—7, 9—55, 57—80, 82—86, 88—127, 129—145, 147—153 and 156—200 for the 27th July, 1970 were also laid on the Table.

3. Calling Attention

Shri Surendra Kumar Tapuriah called the attention of the Minister of Irrigation and Power to the devastating floods in Alaknanda washing away about 200 persons and several buses, taxis and Army trucks.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi University (Amendment) Ordinance, 1970 (No. 4 of 1970) (Hindi and English versions) promulgated by the President on the 20th June, 1970, under provisions of article 123(2)(a) of the Constitution.
- (2) A statement (Hindi and English versions) explaining the circumstances which necessitated promulgation of the Delhi University ((Amendment) Ordinance, 1970.

[P.T.O.]

- (3) A copy of Notification No. S.O. 1928 (Hindi and English versions) published in Gazette of India dated the 30th May, 1970, under section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1968-69.
 - (ii) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1968-69, together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (6) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order 1970 (Hindi and English versions) published in Notification No. G.S.R. 968 in Gazette of India dated the 25th June, 1970, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (7) A copy of Notification No. S.O. 1365 (Hindi and English versions) published in Gazette of India dated the 10th April, 1970 making certain amendments in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (8) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (a) (i) Report (1969) of the Tariff Commission on the Fair Selling Price of Antimony.
 - (ii) Government Resolution No. 3(6)|69-Met. I dated the 12th June, 1970 notifying Government's decisions on the above Report.
 - (b) A statement showing reasons why the documents mentioned at (1) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (9) A copy of the Report of Commission of Inquiry into conspiracy to murder Mahatma Gandhi—(Kapur Commission Report) Parts I & II.
- (10) A statement explaining the reasons as to why the Hindi version of the report could not be laid on the Table simultaneously.

- (11) A statement on the Secretary-level talks between India and Pakistan held at New Delhi from 16th to 21st July, 1970 on Farakka Barrage Project and other matters relating to Eastern Rivers.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales tax) Act, 1951 as in force in the Union territory of Delhi:—
- (i) The Delhi Sales Tax (1st Amendment) Rules, 1970, published in Notification No. F.4(55)|69-Fin. (G) in Delhi Gazette dated the 30th April, 1970.
 - (ii) The Delhi Sales Tax (2nd Amendment) Rules, 1970, published in Notification No. F.4(98)|66-Fin. (G) in Delhi Gazette dated the 23rd April, 1970.
 - (iii) The Delhi Sales Tax (Third Amendment) Rules, 1970, published in Notification No. F.4(29)|69-Fin. (G) in Delhi Gazette dated the 30th April, 1970.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 793 published in Gazette of India dated the 16th May, 1970.
 - (ii) G.S.R. 794 published in Gazette of India dated the 16th May, 1970 together with an explanatory memorandum.
 - (iii) G.S.R. 800 published in Gazette of India dated the 14th May, 1970 together with an explanatory memorandum.
 - (iv) G.S.R. 845 published in Gazette of India dated the 30th May, 1970.
 - (v) G.S.R. 860 published in Gazette of India dated the 27th May, 1970 together with an explanatory memorandum.
 - (vi) The Baggage Rules, 1970, published in Notification No. G.S.R. 861 in Gazette of India dated the 27th May, 1970 together with an explanatory memorandum.
 - (vii) G.S.R. 893 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
 - (viii) G.S.R. 928 published in Gazette of India dated the 13th June, 1970.
 - (ix) G.S.R. 964 published in Gazette of India dated the 27th June, 1970.
 - (x) The Project Imports (Registration of Contract) Amendment Regulations, 1970, published in Notification No. G.S.R. 965 in Gazette of India dated the 27th June, 1970 together with an explanatory memorandum.

- (xi) S.O. 2160 published in Gazette of India dated the 20th June, 1970 together with an explanatory memorandum.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Ninth Amendment) Rules, 1970, published in Notification No. G.S.R. 828 in Gazette of India dated the 23rd May, 1970.
 - (ii) The Central Excise (Tenth Amendment) Rules, 1970, published in Notification No. G.S.R. 930 in Gazette of India dated the 13th June, 1970.
- (15) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 765 published in Gazette of India dated the 9th May, 1970 together with an explanatory memorandum.
 - (ii) G.S.R. 766 published in Gazette of India dated the 9th May, 1970 together with an explanatory memorandum.
 - (iii) G.S.R. 859 published in Gazette of India dated the 25th May, 1970 together with an explanatory memorandum.
 - (iv) G.S.R. 866 and 867 published in Gazette of India dated the 1st June, 1970 together with an explanatory memorandum.
 - (v) G.S.R. 888 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
 - (vi) G.S.R. 889 and 890 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
 - (vii) G.S.R. 892 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
 - (viii) G.S.R. 1030 published in Gazette of India dated the 11th July, 1970 together with an explanatory memorandum.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-third Amendment Rules, 1970, published in Notification No. G.S.R. 795 in Gazette of India dated the 16th May, 1970.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-second Amendment Rules, 1970, published in Notification No. G.S.R. 796 in Gazette of India dated the 16th May, 1970.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Twenty-fourth Amendment Rules, 1970, published

- in Notification No. G.S.R. 826 in Gazette of India dated the 23rd May, 1970.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Twenty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 827 in Gazette of India dated the 23rd May, 1970.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Twenty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 846 in Gazette of India dated the 30th May, 1970.
 - (vi) The Customs and Central Excise Duties Export Drawback (General) Twenty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 887 in Gazette of India dated the 6th June, 1970, together with an explanatory memorandum.
 - (vii) The Customs and Central Excise Duties Export Drawback (General) Twenty-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 925 in Gazette of India dated the 13th June, 1970.
 - (viii) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 926 in Gazette of India dated the 13th June, 1970.
 - (ix) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1970, published in Notification No. G.S.R. 927 in Gazette of India dated the 13th June, 1970.
 - (x) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1970, published in Notification No. G.S.R. 953 in Gazette of India dated the 20th June, 1970.
 - (xi) The Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1970, published in Notification No. G.S.R. 961 in Gazette of India dated the 27th June, 1970.
 - (xii) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1970, published in Notification No. G.S.R. 962 in Gazette of India dated the 27th June, 1970.
 - (xiii) The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 963 in Gazette of India dated the 27th June, 1970.
 - (xiv) The Customs and Central Excise Duties Export Drawback (General) Thirty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 990 in Gazette of India dated the 4th July, 1970.
 - (xv) The Customs and Central Excise Duties Export Drawback (General) Thirty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 991 in Gazette of India dated the 4th July, 1970.

[P.T.O.]

- (xvi) The Customs and Central Excise Duties Export Drawback (General) Thirty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 992 in Gazette of India dated the 4th July, 1970.
- (xvii) The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 993 in Gazette of India dated the 4th July, 1970.
- (xviii) The Customs and Central Excise Duties Export Drawback (General) Thirty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 994 in Gazette of India dated the 4th July, 1970.
- (xix) The Customs and Central Excise Duties Export Drawback (General) Fortieth Amendment Rules, 1970, published in Notification No. G.S.R. 995 in Gazette of India dated the 4th July, 1970.
- (17) A copy of Notification No. S.O. 2248 (Hindi and English versions) published in Gazette of India dated the 29th June, 1970, making certain amendment to Notification No. S.O. 1206 in Gazette of India dated the 24th May, 1961, under sub-section (6) of section 101A of the Insurance Act, 1938.
- (18) A copy of Government Resolution No. WB-7(3)|70 dated the 7th July, 1970 on the report of the Second Central Wages Board for Sugar Industry.
- (19) A copy of Government Resolution No. WB-15|17|69 dated the 13th July, 1970 on the report of the Central Wage Board for Electricity Undertakings.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968 :—
- (i) S.O. 1878 published in Gazette of India dated the 21st May, 1970 declaring the services connected with the supply of electrical energy to the public in the State of Tamil Nadu or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act.
 - (ii) S.O. 2069 published in Gazette of India dated the 5th June, 1970 declaring the service connected with the supply of electrical energy to the public in the State of Bihar or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act.
 - (iii) S.O. 2196 published in Gazette of India dated the 18th June, 1970 declaring the service connected with the supply of electrical energy to the public in the State of Assam or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act.
- (21) A copy of Notification No. G.S.R. 898 (Hindi and English versions) published in Gazette of India dated the 4th June, 1970 declaring

the service in, or in connection with the working of, Calcutta Port or dock, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 27th July, 1970, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Committee of the Houses on the Medical Termination of Pregnancy Bill, 1969, up to the first day of the Seventy-fourth Session of Rajya Sabha.

6. Assent to Bills

(i) Secretary laid on the Table the following three Bills passed by the Houses of Parliament during the last Session and assented to:—

- (1) The Contingency Fund of India (Amendment) Bill, 1970.
- (2) The Central Silk Board (Amendment) Bill, 1970.
- (3) The Tea (Amendment) Bill, 1970.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eight Bills passed by the Houses of Parliament during the last Session and assented to :—

- (1) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1970.
- (2) The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970.
- (3) The Haryana and Punjab Agricultural Universities Bill, 1970.
- (4) The Indian Soldiers (Litigation) Amendment Bill, 1970.
- (5) The Petroleum (Amendment) Bill, 1970.
- (6) The Merchant Shipping (Amendment) Bill, 1970.
- (7) The North-Eastern Council Bill, 1970.
- (8) The University Grants Commission (Amendment) Bill, 1970.

7. Motion for Election to Committee

Shri Atal Bihari Vajpayee moved the following motion :—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of its term ending on the 30th April, 1971, *vice* Shri Nitiraj Singh Chaudhary ceased to be a member of the Committee on his appointment as a Minister of State.”

The motion was adopted.

8. Motions regarding Reports of Joint Committees

(i) Shri D. K. Kunte moved the following motion :—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952, upto the first day of the next session.”

The motion was adopted.

(ii) Shri S. S. Kothari moved the following motion :—

“That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the

[P.T.O.]

Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto upto the first day of the second week of the next session."

The motion was adopted.

9. Motions regarding Reports of Select Committees

(i) Shri F. H. Mohsin moved the following motion :—

"That this House do further extend the time for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to Central duties of excise upto the first day of the second week of the Budget Session (1971)."

The motion was adopted.

(ii) Shri D. K. Kunte moved the following motion :—

"That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Constitution of India upto the last day of the next session."

The motion was adopted.

10. Motion of No-confidence in the Council of Ministers

The Speaker asked those Members who were in favour of leave being granted to Shri Madhu Limaye to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken up at 2 P.M.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Shri Madhu Limaye moved the following motion :—

"That this House expresses its want of confidence in the Council of Ministers."

The following members took part in the debate :—

- (1) Dr. Ram Subhag Singh
- (2) Shri M. R. Masani
- (3) Shri Chandrajeet Yadava
- (4) Shri Bal Raj Madhok
- (5) Shri R. D. Bhandare
- (6) Shri J. B. Kripalani
- (7) Shri Sitaram Kesri
- (8) Shri D. K. Kunte
- (9) Shri S. N. Misra
- (10) Shri Bakar Ali Mirza
- (11) Shri Bedabrata Barua
- (12) Shri M. Muhammad Ismail (*Speech unfinished*).

The discussion was not concluded.

11. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Fifty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th July, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 29, 1970|Sravana 7, 1892 (Saka)

No. 415

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh; Sarvashri J. M. Lobo Prabhu, Bal Raj Madhok, Era Sezhiyan, R. Umanath, Madhu Limaye, P. Viswambharan, N. Sreekantan Nair, P. K. Vasudevan Nair, Arangil Sreedharan, M. Muhammad Ismail and Raghuvir Singh Shastri made references to the passing away of Shri Pattom A. Thanu Pillai, who was a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Question No. 61 was orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 401—405, 407-408, 410-411, 413—460, 462—496, 499—520, 522—531 and 533—600 were laid on the Table.

Statement by the Deputy Minister of Foreign Trade correcting the reply given on the 6th May, 1970 to Unstarred Question No. 8777 regarding Board of Directors of I.M.P.E.C. was laid on the Table.

4. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Irrigation and Power regarding water level at Bhakra Reservoir was orally answered and supplementaries were also answered thereon.

5. Calling Attention

Shri S. Supakar called the attention of the Minister of External Affairs to the reported strong anti-Indian demonstration including the attack on the Indian Consulate in Saigon and the action taken thereon by the Government of India.

The Minister of External Affairs made a statement in regard thereto. The Minister also laid on the Table a copy of the protest Note handed over on the 27th July, 1970, by the Consul General of India, Saigon, to the Director of Cabinet in the Ministry of Foreign Affairs of South Vietnam.

6. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Annual Report of the Indian Statistical Institute, Calcutta for the year 1968-69.

(2) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

- (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1970, published in Notification No. S.R.O. 199 in Gazette of India dated the 2nd May, 1970.
- (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1970, published in Notification No. S.R.O. 201 in Gazette of India dated the 2nd May, 1970.
- (iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1970, published in Notification No. S.R.O. 209 in Gazette of India dated the 9th May, 1970.
- (iv) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1970, published in Notification No. S.R.O. 229 in Gazette of India dated the 16th May, 1970.
- (v) The Navy Leave Regulations, 1970, published in Notification No. S.R.O. 285 in Gazette of India dated the 27th June, 1970.
- (vi) The Naval Ceremonial, Conditions of Service and Miscellaneous (Sixth Amendment) Regulations, 1970, published in Notification No. S.R.O. 329 in Gazette of India dated the 18th July, 1970.
- (vii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Seventh Amendment) Regulations 1970, published in Notification No. S.R.O. 330 in Gazette of India dated the 25th July, 1970.

* (3) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

- (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1969, published in Notification No. S.R.O. 309 in Gazette of India dated the 1st November, 1969.

*The notifications were previously laid on the Table on the 29th April, 1970 and were re-laid under Rule 234(2) of the Rules of Procedure.

(i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1970, published in Notification No. S.R.O. 1E in Gazette of India dated the 21st February, 1970.

(iii) The Navy (Discipline and Miscellaneous Provisions) First Amendment Regulations, 1970, published in Notification No. S.R.O. 126 in Gazette of India dated the 28th February, 1970.

(4) A copy of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1970.

(5) A copy of the Annual Report (Hindi and English versions) of the Bharat Earth Movers Limited, Bangalore, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(6) A copy of the Audit Report, Railways, 1970, (Hindi version) under article 151(1) of the Constitution read with sub-section 3 (ii) of Section 3 of the Official Languages Act, 1963.

(7) A copy of Appropriation Accounts, Railways, for 1968-69, Part I—Review (Hindi version).

(8) A copy of Appropriation Accounts, Railways, for 1968-69, Part II—Detailed Appropriation Accounts (Hindi version).

(9) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1968-69. (Hindi version).

(10) A statement showing reasons for delay in laying the Audit Report on the Accounts of the Rubber Board for the year 1967-68.

(11) A copy of the Export of Fried Fish (Inspection) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 2138 in Gazette of India dated the 5th June, 1970, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

(12) A copy of the Audited Accounts (Hindi and English versions) of the Textiles Committee for the year 1967-68, under sub-section (4) of section 13 of the Textiles Committee Act 1963.

(13) (i) A copy of the Annual Accounts of the West Bengal State Electricity Board for the year 1968-69 together with the Audit Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal.

(ii) A statement showing reasons for delay in laying the above document.

7. Direction Issued by the Speaker under the Rules of Procedure—Laid on the Table

[P.T.O.]

Secretary laid on the Table a copy of Direction 115C issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions.

9. Statement by Minister

The Minister of Railways laid on the Table a statement regarding the strike of certain staff on the South Eastern and North-East Frontier Railway.

10. Motion Re. Fifty-First Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Fifty-first Report of the Business Advisory Committee presented to the House on the 28th July, 1970.”

The motion was adopted.

[Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.).

11. Motion of No-Confidence in the Council of Ministers

Discussion on the following motion moved by Shri Madhu Limaye on the 28th July, 1970, continued :—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate :—

- (1) Shri M. Muhammad Ismail
- (2) Dr. Govind Das
- (3) Shri Era Sezhiyan
- (4) Shri S. A. Dange
- (5) Shri M. V. Krishnappa
- (6) Shri A. K. Gopalan
- (7) Shri K. Hanumanthaiya
- (8) Shri Surendranath Dwivedy
- (9) Dr. Karni Singh
- (10) Pandit D. N. Tiwary
- (11) Shri Asoka Mehta
- (12) Shri Piloo Mody
- (13) Chaudhuri Randhir Singh
- (14) Shri M. L. Sondhi
- (15) Shri P. Ramamurti
- (16) Shri P. K. Vasudevan Nair
- (17) Shrimati Indira Gandhi
- (18) Shri Madhu Limaye (by way of reply)

On the motion the House divided, Ayes 134; Noes 241. The motion was accordingly negatived.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th July, 1970.)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, July 30, 1970|Sravana 8, 1892 (Saka)

No. 416

1. Starred Questions

Starred Questions Nos. 91—96 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—617, 619—666, 668-669, 671—785 and 787—800 were laid on the Table.

3. Calling Attention

Shri S. M. Joshi called the attention of the Minister of Home Affairs to the reported killing of four Harijans in Tamdi village in Sambalpur District of Orissa.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Code for broadcasts on 'All India Radio' by individuals.
- (2) A copy of the Report of the Enquiry Committee on Film Censorship (Hindi version).
- (3) A copy of Notification No. S.O. 2061 (Hindi and English versions) published in Gazette of India dated the 6th June, 1970, adding Pyrites Mining industry to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act.
- (4) A copy of the Metalliferous Mines (Second Amendment) Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 949 in Gazette of India dated the 20th June, 1970, under sub-section (7) of section 59 of the Mines Act, 1952.
- (5) A copy of 'Export Policy Resolution 1970' (Hindi and English versions).

[P.T.O.]

- (6) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1970 (Hindi version) published in Notification No. G.S.R. 553 in Gazette of India dated the 20th June, 1970 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (7) A copy of Notification No. G.S.R. 554 (Hindi version) published in Gazette of India dated the 27th June, 1970 issued under sub-section (2) of section 1 of the Rice-Milling Industry (Regulation) Amendment Act, 1968.
- (8) A copy of the Annual Report of the Bihar Agro-Industries Development Corporation Limited, Patna for the year ended the 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Seventh Amendment) Rules, 1970, published in Notification No. G.S.R. 774 in Gazette of India dated the 8th May, 1970.
 - (ii) The Indian Telegraph (Sixth Amendment) Rules, 1970, published in Notification No. G.S.R. 775 in Gazette of India dated the 11th May, 1970.
 - (iii) The Indian Telegraph (Fifth Amendment) Rules, 1970, published in Notification No. G.S.R. 903 in Gazette of India dated the 13th June, 1970.

5. Minutes of Estimates Committee—Laid on the Table

Minutes of the sittings of the Estimates Committee relating to the following Reports were laid on the Table:—

- (i) Hundred and twenty-third Report on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment)—Employees' State Insurance Corporation.
- (ii) Hundred and twenty-eighth Report on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands.

6. Parliamentary Committees—Summary of Work—Laid on the Table

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1969 to 31st May, 1970.

7. Statement by Minister

The Minister of Steel and Heavy Engineering laid on the Table a statement relating to the location of second Steel Plant in Orissa.

8. Motion for Election to Committee

Shri Annasahib P. Shinde moved the following motion:—

“That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F. 10-1|65-FAIT, dated the 9th September, 1966, as subsequently amended, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for the next term commencing from the date of election, subject to the other provisions of the said resolution.”

The motion was adopted.

9. Government Bill—Passed

The Indian Post Office (Amendment) Bill, 1968

The motion for consideration of the Bill was moved by Prof. Sher Singh.

The following members took part in the debate:—

- (1) Shri S. Supakar
- (2) Shri Bhola Nath Master
- (3) Shri Suraj Bhan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (4) Shri J. M. Lobo Prabhu
- (5) Shri Dhireswar Kalita
- (6) Chaudhuri Randhir Singh
- (7) Shri K. Anirudhan
- (8) Shri Chintamani Panigrahi
- (9) Shri Shiva Chandra Jha
- (10) Shri A. S. Saigal
- (11) Shri Samarendra Kundu
- (12) Pandit D. N. Tiwary
- (13) Shri B. P. Mandal
- (14) Shri Yamuna Prasad Mandal
- (15) Shri Nathu Ram Ahirwar

Prof. Sher Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 4 to Clause 2 moved by Shri Shri Chand Goyal, the House divided, Ayes 60; Noes 94. The amendment was accordingly negatived.

[P.T.O.]

On amendment No. 6 to Clause 2 moved by Shri Bholā Nath Master, the House divided, Ayes 114; Noes 43. The amendment was accordingly adopted.

Clause 2 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Prof Sher Singh.

The motion was adopted and the Bill, as amended, was passed.

10. Discussion under Rule 193

Shri Kanwar Lal Gupta raised a discussion on the large scale migration of Hindu minorities from East Pakistan and the steps taken by the Government to check it.

The following members took part in the debate:—

- (1) Shrimati Sucheta Kripalani
- (2) Chaudhuri Randhir Singh
- (3) Shri N. K. Somani
- (4) Shri S. Kandappan
- (5) Shrimati Ila Pal Chaudhuri
- (6) Shri H. N. Mukherjee
- (7) Shri Jyotirmoy Bosa

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st July, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 31, 1970|Sravana 9, 1892 (Saka)

No. 417

1. Starred Questions

Starred Questions Nos. 121, 122 and 124 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 802, 803, 805—809, 811—818, 820—844 and 846—1000 were laid on the Table.

3. Calling Attention

Shri Bal Raj Madhok called the attention of the Minister of Defence to the reported intrusion of a Pakistani aeroplane into Indian territory over Jaisalmer for taking photographs of the newly constructed aerodrome there.

The Minister of State for Defence made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (a) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) S.R.O. 40 published in Gazette of India dated the 21st January, 1967 containing corrigendum to Notification No. S.R.O. 74 dated the 7th March, 1964.
 - (ii) The Navy (Pension) (Third Amendment) Regulation, 1967, published in Notification No. S.R.O. 22 in Gazette of India dated the 27th January, 1968.
 - (iii) The Navy (Pension) (Seventh Amendment) Regulations, 1968, published in Notification No. S.R.O. 217 in Gazette of India dated the 13th July, 1968.
 - (iv) The Navy (Pension) (Second Amendment) Regulations, 1969, published in Notification No. S.R.O. 159 in Gazette of India dated the 31st May, 1969.

[P.T.O.]

(v) The Navy (Pension) (Third Amendment) Regulations, 1969, published in Notification No. S.R.O. 161 in Gazette of India dated the 7th June, 1969.

(b) Five statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

(2) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—

(i) Supplementary Statement Nos. II, III and IV.	Tenth Session, 1970.
(ii) Supplementary Statement Nos. V & VI	Ninth Session, 1969.
(iii) Supplementary Statement No. VIII	Eighth Session, 1969.
(iv) Supplementary Statement No. XVIII	Seventh Session, 1969.
(v) Supplementary Statement No. XIII	Sixth Session, 1968.
(vi) Supplementary Statement No. XX	Fifth Session, 1968.
(vii) Supplementary Statement No. XXVI	Fourth Session, 1968.
(viii) Supplementary Statement No. XX	Third Session, 1967.
(ix) Supplementary Statement No. XXVIII	Second Session, 1967.

(3) A copy of the Jadavpur University (Amendment) Act, 1970 (Hindi and English versions) (President's Act No. 14 of 1970) published in Gazette of India dated the 30th June, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.

(4) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur for the year 1968-69 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(5) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi for the year 1968-69.

(ii) A statement showing reasons for delay in laying the above Report.

* (6) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1970, published in Notification No. G.S.R. 633 in Gazette of India dated the

*The notification was previously laid on the Table on the 15th May, 1970 and was re-laid under Rule 234(2) of the Rules of Procedure.

~~from April, 1970, under clause (3) of article 320 of the Constitution, together with an explanatory note and a note showing reasons for re-laying the notification.~~

- (7) (i) A copy of the Eleventh Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period 1st July, 1968 to 30th June, 1969, under clause (2) of article 350B of the Constitution.
- (ii) A statement (Hindi and English versions) showing the reasons for delay in laying the above Report.
- (8) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 674 in Gazette of India dated the 2nd May, 1970.
- (ii) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1969, (Hindi and English versions) published in Notification No. G.S.R. 675 in Gazette of India dated the 2nd May, 1970.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 676 in Gazette of India dated the 2nd May, 1970.
- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 677 in Gazette of India dated the 2nd May, 1970.
- (v) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 678 in Gazette of India dated the 2nd May, 1970.
- (vi) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 679 in Gazette of India dated the 2nd May, 1970.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 680 in Gazette of India dated the 2nd May, 1970.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 681 in Gazette of India dated the 2nd May, 1970.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1969 (Hindi and

[P.T.O.]

English versions) published in Notification No. G.S.R. 682 in Gazette of India dated the 2nd May, 1970.

- (x) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 683 in Gazette of India dated the 2nd May, 1970.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 684 in Gazette of India dated the 2nd May, 1970.
- (xii) The Indian Forest Service (Probation) Amendment Rules, 1970, published in Notification No. G.S.R. 689 in Gazette of India dated the 2nd May, 1970.
- (xiii) The Indian Forest Service (Pay) Second Amendment Rules, 1970, published in Notification No. G.S.R. 758 in Gazette of India dated the 9th May, 1970.
- (xiv) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 813 in Gazette of India dated the 23rd May, 1970.
- (xv) The Sixth Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 814 in Gazette of India dated the 23rd May, 1970.
- (xvi) The All India Services (Leave) First Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 815 in Gazette of India dated the 23rd May, 1970.
- (xvii) G.S.R. 816 (Hindi and English versions) published in Gazette of India dated the 23rd May, 1970 containing corrigendum to Notification No. G.S.R. 2120 dated the 6th September, 1969.
- (xviii) The All India Services (Conduct) First Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 876 in Gazette of India dated the 6th June, 1970.
- (xix) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 877 in Gazette of India dated the 6th June, 1970.
- (xx) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 878 in Gazette of India dated the 6th June, 1970

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- (xxi) The Seventh Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 912 in Gazette of India dated the 13th June, 1970.
- (xxii) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 913 in Gazette of India dated the 13th June, 1970.
- (xxiii) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 914 in Gazette of India dated the 13th June, 1970.
- (xxiv) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 916 in Gazette of India dated the 13th June, 1970.
- (xxv) The Fourth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 917 in Gazette of India dated the 13th June, 1970.
- (xxvi) The Indian Administrative Service (Regulation of Seniority) Second Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 918 in Gazette of India dated the 13th June, 1970.
- (xxvii) The Indian Police Service (Regulation of Seniority) Second Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 939 in Gazette of India dated the 20th June, 1970.
- (xxviii) The Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 940 in Gazette of India dated the 20th June, 1970.
- (xxix) The Fifth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 941 in Gazette of India dated the 20th June, 1970.
- (xxx) The Indian Police Service (Pay) Eighth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 942 in Gazette of India dated the 20th June, 1970.
- (xxxi) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 974 in Gazette of India dated the 4th July, 1970.

[P.T.O.]

(xxxii) The Indian Forest Service (Pay) Third Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 976 in Gazette of India dated the 4th July, 1970.

(xxxiii) The Indian Administrative Service (Recruitment) First Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1011 in Gazette of India dated the 11th July, 1970.

(xxxiv) The Indian Police Service (Recruitment) First Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1012 in Gazette of India dated the 11th July, 1970.

(xxxv) G.S.R. 1014 (Hindi and English versions) published in Gazette of India dated the 11th July, 1970 containing corrigendum to Notification No. G.S.R. 678 dated the 2nd May, 1970.

(xxxvi) The Indian Forest Service (Probationer's Final Examination) Regulations, 1968 (Hindi version) published in Notification No. G.S.R. 2211 in Gazette of India dated the 9th May, 1970.

5. Message From Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 29th July, 1970, Rajya Sabha agreed to the amendments made by Lok Sabha on the 20th May, 1970, in the Special Marriage (Amendment) Bill, 1968.

6. Report of Estimates Committee

Shri M. Thirumala Rao presented the Hundred and twenty-ninth Report of the Estimates Committee on the Department of Atomic Energy—Atomic Power.

7. Presentation of Petition

Shri Madhu Limaye presented a petition signed by Sarvashri Ramgovind Sharma and Krishnanand Thakur regarding the Railway Workshop, Jamalpur (Bihar).

8. Statement by Minister

The Minister of Foreign Trade laid on the Table a statement on the establishment of Cotton Corporation of India.

9. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 3rd August, 1970.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-30 P.M.)

10. Motions for Elections to Committees

(i) Dr. V. K. R. V. Rao moved the following motion:—

“That in pursuance of sub-section (1) (xii) of Section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati for the next term commencing from the date of election.”

The motion was adopted.

(ii) Dr. V. K. R. V. Rao moved the following motion:—

“That in pursuance of Sections 31(2) (k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect in such manner as the Speaker may direct, to members from among themselves to serve as members of the Council, established under Section 31(1) of the said Act, for the next term commencing from the date of election.”

The motion was adopted.

11. Motion Regarding Select Committee

Shri D. K. Kunte moved the following motion:—

“That this House do appoint Shri K. Hanumanthaiya to the Select Commimmittee on the Bill further to amend the Constitution of India in the vacancy caused by the death of Shri P. Govinda Menon.”

The motion was adopted.

12. Government Bill—under Consideration

The Contract Labour (Regulation and Abolition) Bill, 1967, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri D. Sanjivayya.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Abdul Ghani Dar.

An amendment for recommitting the Bill to a Joint Committee was moved by Shri Abdul Ghani Dar.

The following members took part in the debate:—

(1) Shri S. M. Solanki

(2) Shri Chintamani Panigrahi (*Speech unfinished*)

The discussion was not concluded.

[P.T.O.]

13. Motion re: Sixty-fourth Report of Committee on Private Members' Bills and Resolutions

Shri S. S. Syed moved the following motion:—

“That this House do agree with the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th July, 1970.”

The motion was adopted.

14. Private Members' Bills—Introduced

(1) The Civil Proceedings Legal Assistance Bill, 1970 by Shri Madhu Limaye.

(2) The Representation of the People (Amendment) Bill, 1970 (*Substitution of section 11*) by Shri Madhu Limaye.

(3) The Constitution (Amendment) Bill, 1970 (*Insertion of new article 137A*) by Shri Om Prakash Tyagi.

(4) The Bihar Legislative Council (Abolition) Bill, 1970 by Shri Bhogendra Jha.

(5) The Code of Civil Procedure (Amendment) Bill, 1970 (*Amendment of First Schedule*) by Shri Om Prakash Tyagi.

(6) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1970 (*Insertion of new section 8A*) by Shri Panna Lal Barupal.

The motion for leave to introduce the Bill moved by Shri Panna Lal Barupal was opposed. On the motion, the House divided, Ayes 76; Noes 37. The motion was accordingly adopted and the Bill was introduced.

(7) The Judges (Inquiry) Amendment Bill, 1970 (*Amendment of sections 3, 4, and 6*) by Shri Tenneti Viswanatham.

(8) The Constitution (Amendment) Bill, 1970 (*Omission of article 314*) by Shri Madhu Limaye.

(9) The Uttar Pradesh Legislative Council (Abolition) Bill, 1970 by Shri George Fernandes.

The motion for leave to introduce the Bill moved by Shri George Fernandes was opposed. The motion was adopted and the Bill was introduced.

(10) The Payment of Bonus (Amendment) Bill, 1970 (*Amendment of sections 10, 12 etc.*) by Shri George Fernandes.

(11) The Constitution (Amendment) Bill, 1970 (*Insertion of new article 24A*) by Shri Kanwar Lal Gupta.

(12) The Constitution (Amendment) Bill, 1970 (*Amendment of First Schedule*) by Shri Kanwar Lal Gupta.

(13) The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 1970 (*Amendment of sections 3, 5, etc.*) by Shri Shri Chand Goyal.

(14) The Constitution (Amendment) Bill, 1970 (*Amendment of article 16*) by Shri Shri Chand Goyal.

(15) The Ceiling on Profits Bill, 1970 by Shri Kanwar Lal Gupta.

(16) The Constitution (Amendment) Bill, 1970 (*Amendment of article 366*) by Shri Mrityunjay Prasad.

(17) The Constitution (Amendment) Bill, 1970 (*Amendment of Seventh Schedule*) by Shri Mrityunjay Prasad.

15. Private Member's Bill—Introduced.

The Constitution (Amendment) Bill, 1967 (Amendment of article 1964) by Shri P. K. Deo

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 24th April, 1970, continued.

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Shri E. K. Nayanar
- (3) Shri K. Hanumanthaiya
- (4) Shri K. P. Singh Deo

Shri P. K. Deo replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri J. M. Imam was negatived.

On amendment for reference of the Bill to a Select Committee moved by Shri K. P. Singh Deo, the House divided, Ayes 45; Noes 54. The amendment was accordingly negatived.

On the motion for consideration of the Bill, the House divided, Ayes 41; Noes 69.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

**16. Amendments made by Rajya Sabha in Private Member's Bill—
Amendments Agreed to**

The Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Bill, 1969 by Shri Anand Narain Mulla

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Anand Narain Mulla:—

Enacting Formula

1. That at page 1, line 1, for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

2. That at page 1, line 4, for the figure "1969" the figure "1970" be substituted.

The motion for consideration was adopted.

The amendments were adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Anand Narain Mulla.

The motion was adopted.

17. Private Member's Bill—under Consideration

The Constitution (Amendment) Bill, 1970 (Amendment of articles 330 and 332) by Shri Suraj Bhan

The motion for consideration of the Bill was moved by Shri Suraj Bhan.

The following members took part in the debate:

- (1) Shri Era Sezhiyan
- (2) Chaudhuri Randhir Singh
- (3) Shri Sheo Narain
- (4) Shri Molahu Prasad (*Speech unfinished*)

The discussion was not concluded.

18. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Onkar Lal Bohra raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1970 to Unstarred Question No. 78 regarding construction of fertilizer plants in India.

Shri D. R. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, August 3, 1970|Sravana 12, 1892 (Saka)

No. 418

1. Starred Questions

Starred Questions Nos. 151, 153, 154 and 155 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1001—1053, 1055—1061, 1063—1083, 1086—1126 and 1128—1200 were laid on the Table.

3. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of External Affairs to British Government's decision to resume arms sale to South Africa.

The Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Commercial), 1970—Parts I and II, under article 151(1) of the Constitution.
- (2) A copy of Notification No. S.O. 1810 published in Gazette of India dated the 23rd May, 1970, exempting raw coal despatched to washeries in India, for the purpose of beneficiation, from the levy of the duty of excise, under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act, 1952.
- (3) A copy of the Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1032 in Gazette of India dated the 11th July, 1970, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (4) A copy of the Notification No. 2/70 (Hindi and English versions) published in Gazette of India dated the 23rd May, 1970 containing amendments to the Industrial Finance Corporation of India Employees' Provident Fund Regulations,

P.T.O.

under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.

- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 972 published in Gazette of India dated the 27th June, 1970 together with an explanatory memorandum.
 - (ii) G.S.R. 999 published in Gazette of India dated the 1st July, 1970 together with an explanatory memorandum.
 - (iii) The Baggage (Amendment) Rules, 1970 published in Notification No. G.S.R. 1001 in Gazette of India dated the 2nd July, 1970 together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 802 to 809 published in Gazette of India dated the 14th May, 1970 together with an explanatory memorandum.
 - (ii) G.S.R. 869 published in Gazette of India dated the 2nd June, 1970 together with an explanatory memorandum.
 - (iii) G.S.R. 891 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
 - (iv) G.S.R. 899 and 900 published in Gazette of India dated the 8th June, 1970 together with an explanatory memorandum.
 - (v) G.S.R. 936 to 938 published in Gazette of India dated the 13th June, 1970 together with an explanatory memorandum.
 - (vi) G.S.R. 957 published in Gazette of India dated the 19th June, 1970 together with an explanatory memorandum.
 - (vii) G.S.R. 969 published in Gazette of India dated the 25th June, 1970 together with an explanatory memorandum.
 - (viii) G.S.R. 1031 published in Gazette of India dated the 11th July, 1970 together with an explanatory memorandum.
 - (ix) G.S.R. 1060 published in Gazette of India dated the 17th July, 1970.

5. Intimation re: Arrest and Release on Bail of Member

The Speaker informed the House of a telegram, dated the 1st August, 1970, from the Inspector of Police, Prohibition Control, Bombay, intimating that Shri N. K. Somani, Member, Lok Sabha, was arrested for breach of Clause 4 of the Maharashtra Food Grains Order, 1966, punishable under Section 7 of the Essential Commodities Act, 1955, on the 1st August, 1970, at 13:50 hours at Bruce Street, Bombay and that he was released on personal bond at 15:30 hours on the 1st August, 1970, pending trial.

6. Report of Select Committee

Shri Chintamani Panigrahi presented the Report of the Select Committee on the Taxation Laws (Amendment) Bill, 1969.

7. Evidence Before Select Committee—Laid on the Table

Shri Chintamani Panigrahi laid on the Table a copy of the Evidence given before the Select Committee on the Taxation Laws (Amendment) Bill, 1969.

8. Presentation of Petition

Shri Surendranath Dwivedy presented a petition signed by Shri Baidhar Sethi and about two lakh others for setting up a new steel plant in Orissa.

9. Statement by Minister

The Minister of External Affairs made a statement on Indo-GDR relations.

10. Motion Regarding Report of Select Committee

Shri R. D. Bhandare moved the following motion:—

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Advocates Act, 1961, upto the first day of the second week of the next session.”

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

11. Government Bill—Under Consideration

The Contract Labour (Regulation and Abolition) Bill, 1967, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee and the amendments thereto moved on the 31st July, 1970, continued.

The following members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri R. K. Amin
- (3) Shri Tulshidas Jadhav
- (4) Shri Hukam Chand Kachwai
- (5) Shri S. Kandappan
- (6) Shri Biswanarayan Shastri
- (7) Shri S. M. Banerjee
- (8) Shri S. D. Patil
- (9) Shri K. Ananda Nambiar
- (10) Shri Deven Sen
- (11) Shri Hem Raj
- (12) Shri Samarendra Kundu
- (13) Shri Janardan Jagannath Shinkre
- (14) Shri Abdul Ghani Dar

Shri D. Sanjivayya commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th August, 1970)

S. L. SHAKDHER,
Secretary.

CORRIGENDUM

In Bulletin—Part I, dated July 31, 1970—

Page 1828, paragraph 15, in heading, for "INTRODUCED" read "NEGATIVED".

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, August 4, 1970|Sravana 13, 1892 (Saka)

No. 419

1. Starred Questions

Starred Questions Nos. 181—183 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1201—1205, 1207—1223, 1225—1229, 1231—1247, 1249—1255 and 1257—1400 were laid on the Table.

3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Food and Agriculture to the reported clearance given by the Government of India to the Government of U.P. to nationalise sugar mills in the State.

The Minister of Food and Agriculture made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Thirty-eight Report of the Law Commission on the Indian Post Office Act, 1898.
- (2) A copy of Notification No. S.O. 1526 (Hindi and English versions) published in Gazette of India dated the 25th April, 1970, issued under section 6 of the Forward Contracts Regulation Act, 1952.
- (3) A copy of the Conduct of Elections (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 2362 in Gazette of India dated the 3rd July, 1970, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- * (4) (i) A copy of the Proclamation dated the 4th August, 1970 issued by the President under article 356 of the Constitution in relation to the State of Kerala published in Notification No. G.S.R. 1124 in Gazette of India dated the 4th August, 1970, under article 356(3) of the Constitution.

*Laid at 6—15 P.M.

P.T.O.

* (ii) A copy of the Order dated the 4th August, 1970, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 1125 in Gazette of India dated the 4th August, 1970.

* (5) A copy of the Report of the Governor of Kerala dated the 1st August, 1970 to the President.

5. Government Bill—Under Consideration

The Contract Labour (Regulation and Abolition) Bill, 1967, as reported by Joint Committee

Shri D. Sanjivayya concluded his speech in reply to the debate on the motion for consideration of the Bill, as reported by the Joint Committee and the amendments thereto moved on the 31st July, 1970.

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for recommitting the Bill to the Joint Committee, moved by Shri Abdul Ghani Dar were negatived.

The motion for consideration of the Bill, as reported by the Joint Committee, was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

The discussion on the Bill was not concluded.

6. Discussion under Rule 193

Shri P. K. Deo raised a discussion on the demand for a new Steel Plant for Orissa.

The following Members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri Chintamani Panigrahi
- (3) Shri S. Supakar
- (4) Shri S. R. Damani
- (5) Shri H. N. Mukerjee
- (6) Shri C. M. Poonacha
- (7) Shri Kommareddi Suryanarayana
- (8) Shri Brij Bhushan Lal
- (9) Pandit D. N. Tiwary
- (10) Shri S. Kandappan

*Laid at 6-15 p.m.

- (11) Shri P. Ramamurti
- (12) Shri Rabi Ray
- (13) Dr. Karni Singh
- (14) Shri Janardan Jagannath Shinkre
- (15) Shri S. N. Misra
- (16) Shri Tenneti Viswanatham
- (17) Shri Debananda Amat

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, August 5, 1970 | Sravana 14, 1892 (Saka)

No. 420

1. Starred Questions

Starred Questions Nos. 212—215 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1415, 1417—1422, 1424—1427, 1429—1433, 1435—1470, 1472, 1473, 1475—1486, 1488—1516, 1518—1528, 1530, 1531, 1533—1566, 1569—1597, 1599 and 1600 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Information and Broadcasting and Communications regarding Documentary on Land Grab Movement was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Finance to the recent rise in the prices of various essential commodities such as soap, vanaspati, drugs, steel etc.

The Minister of Finance made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Navy (Pension) Amendment Regulations, 1970; published in Notification No. S.R.O. 294-A in Gazette of India dated the 4th July, 1970.
 - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Eighth Amendment) Regulations, 1970; published in Notification No. S.R.O. 21-E in Gazette of India dated the 23rd July, 1970.
- (2) A copy of Notification No. S.O. 2377 (Hindi and English versions) published in Gazette of India dated the 14th July,

[P.T.O.]

1970 regarding management of the Model Mills Nagpur Limited, Nagpur, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 3rd August, 1970, Rajya Sabha agreed without any amendment to the Army, Air Force and Naval Law (Amendment) Bill, 1970, passed by Lok Sabha on the 20th May, 1970.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Joint Committee

Shri Shri Chand Goyal laid on the Table a copy of the Report of the Joint Committee on the Code of Civil Procedure (Amendment) Bill, 1968.

9. Evidence before Joint Committee—Laid on the Table

Shri Shri Chand Goyal laid on the Table a copy of the evidence given before the Joint Committee on the Code of Civil Procedure (Amendment) Bill, 1968.

(Lok Sabha adjourned at 1-35 P.M. and re-assembled at 2-30 P.M.)

10. Government Bill—Introduced

~~The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1970~~

The motion for leave to introduce the Bill moved by Shri K. Raghuramaiah was opposed. The motion was adopted and the Bill was introduced.

11. Government Bill—Passed

~~The Contract Labour (Regulation and Abolition) Bill, 1967, as reported by Joint Committee~~

Clause-by-clause consideration of the Bill, as reported by the Joint Committee, continued.

Clauses 5 to 9 were adopted.

On amendment No. 24 for insertion of new Clause 9A, moved by Shri Shri Chand Goyal, the House divided, Ayes 2; Noes 89. The amendment was accordingly negatived.

Clauses 10 to 14 were adopted.

On amendment No. 12 to Clause 15 moved by Shri Shri Chand Goyal, the House divided, Ayes 19; Noes 93. The amendment was accordingly negatived.

Clauses 15 to 30 were adopted.

Clause 31 was adopted, as amended.

Clauses 32 to 35 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri D. Sanjivayya.

The motion was adopted and the Bill, as amended, was passed.

12. Government Bill—Under Consideration

The Delhi Shops and Establishments (Amendment) Bill, 1969, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Bhagwat Jha Azad.

An amendment for reference of the Bill to a Select Committee was moved by Shri B. P. Mandal.

The following members took part in the debate:—

- (1) Shri J. M. Imam
- (2) Shri Shashi Bhushan
- (3) Shri Om Prakash Tyagi
- (4) Shri Sarjoo Pandey
- (5) Shri Mohammed Ismail (*Speech unfinished*).

The discussion was not concluded.

13. Half-an-hour Discussion on matters arising out of Answer to Question

Shri S. R. Damani raised a half-an-hour discussion on points arising out of the answer given on the 17th April, 1970 to Short Notice Question No. 20 regarding contract with Japan for ore export.

Shri Lalit Narayan Mishra replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 6, 1970|Sravana 15, 1892 (Saka)

No. 421

1. Starred Questions

Starred Questions Nos. 243—245 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1637, 1639—1696, 1698—1759 and 1761—1800 were laid on the Table.

3. Calling Attention

Shri Ganesh Ghosh called the attention of the Minister of Home Affairs to the situation arising out of the reported refusal of the Central Government to grant Statehood to Manipur.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Code for broadcasts on All India Radio by individuals (Hindi version).
- (2) A statement (Hindi and English versions) of action taken on the recommendations contained in Part II of the Report of the Committee on Broadcasting and Information Media on 'Co-ordination of Media of Mass Communication.'
- (3) A copy of the Payment of Wages (Procedure) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 2410 in Gazette of India dated the 18th July, 1970, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.
- (4) A statement on the flood situation in the country.
- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination) Fourth Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 934 in Gazette of India dated the 9th June, 1970.

[P.T.O.]

- (ii) The Sugar (Price Determination) Fifth Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 956 in Gazette of India dated the 18th June, 1970.
 - (iii) The Sugar (Price Determination) Sixth Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 967 in Gazette of India dated the 25th June, 1970.
 - (iv) The Gur (Regulation of Use) (Second Amendment) Order, 1970, (Hindi and English versions) published in Notification No. G.S.R. 970 in Gazette of India dated the 26th June, 1970.
 - (v) The Roller Mills Wheat Products (Ex-Mill) Price Control (Amendment) Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1000 in Gazette of India dated the 1st July, 1970.
 - (vi) The Sugar (Price Determination) Seventh Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1002 in Gazette of India dated the 4th July, 1970.
 - (vii) The Sugar (Price Determination) Eight Amendment Order, 1970 (Hindi and English versions) published in the Notification No. G.S.R. 1059 in the Gazette of India dated the 14th July, 1970.
 - (viii) The Roller Mills Wheat Products (Ex-Mill) Price Control (Third Amendment) Order, 1969, (Hindi version) published in Notification No. G.S.R. 2553 in Gazette of India dated the 20th June, 1970.
- (6) A copy of Notification No. G.S.R. 987 (Hindi and English versions) published in Gazette of India dated the 4th July, 1970 making certain amendment to Notification No. G.S.R. 1842 dated the 24th December, 1964, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
 - (7) A copy of Notification No. G.S.R. 852 published in Gazette of India dated the 30th May, 1970 containing corrigendum to Notification No. G.S.R. 553 dated the 4th April, 1970, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi for the year 1966-67.
 (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
 - (9) A copy of the Indian Telegraphs (Eighth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 799 in Gazette of India dated the 14th May, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (10) A copy of the Annual Report (Hindi and English versions) of the Hindustan Teleprinters Limited, Madras, for the year 1968-69 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri D. Basumatari presented the Sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by Government on the recommendations contained in their First Report on the Department of Social Welfare-Reorganisation of the offices of the Commissioner for Scheduled Castes and Scheduled Tribes and Director General, Backward Classes Welfare.

6. Government Bill—Introduced

The Agricultural Produce Cess (Amendment) Bill, 1970.

7. Government Bill—Passed

The Delhi Shops and Establishments (Amendment) Bill, 1969, as passed by Rajya Sabha

Shri Bhagwat Jha Azad replied to the debate on the motion for consideration of the Bill, as passed by Rajya Sabha and the amendment thereto moved on the 5th August, 1970.

The amendment for reference of the Bill to a Select Committee moved by Shri B. P. Mandal, was negatived.

The motion for consideration of the Bill, as passed by Rajya Sabha, was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

On amendment No. 21 to Clause 7 moved by Shri Shiva Chandra Jha, the House divided, Ayes 22; Noes 79. The amendment was accordingly negatived.

Clause 7 was adopted.

Clause 8 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bhagwat Jha Azad.

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Shri Bal Raj Madhok
- (3) Shri Ramavatar Shastri
- (4) Shri B. P. Mandal
- (5) Shri Samarendra Kundu
- (6) Chaudhuri Randhir Singh
- (7) Shri Mohammed Ismail

[P.T.O.]

(8) Shri Bhagwat Jha Azad

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill—Under Consideration

*The Dock Workers (Regulation of Employment) Amendment Bill, 1967,
as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Bhagwat Jha Azad.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Hukam Chand Kachwai
- (3) Shri Indrajit Gupta
- (4) Shri Shiva Chandra Jha

The discussion was not concluded.

9. Discussion Under Rule 193

Shri P. Ramamurti raised a discussion on the lathi charge in the third week of July, 1970 on the students, teachers and staff of the Jadavpur University by the C.R.P. and the consequent closure of the University.

The following members took part in the debate:—

- (1) Shri Samar Guha
- (2) Shri S. S. Kothari
- (3) Shri Chandrika Prasad
- (4) Shri Mrityunjay Prasad
- (5) Shri Indrajit Gupta
- (6) Shri K. P. Singh Deo (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 7, 1970|Sravana 16, 1892 (Saka)

No. 422

1. Starred Questions

Starred Questions Nos. 271, 273, 274, 281 and 282 were orally answered. Replies to Starred Questions Nos. 276—280, 282—294 and 296—300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1801—1824, 1826—1849, 1851—1920, 1922—1980 and 1982—2000 were laid on the Table.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of 'Preface to Fourth Five Year Plan'.
- * (2) A copy of the Indian Forest Service (Pay) First Amendment Rules, 1970 published in Notification No. G.S.R. 603 in Gazette of India dated the 11th April, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1970, published in Notification No. G.S.R. 1042 in Gazette of India dated the 18th July, 1970.
 - (ii) The Sixth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1043 in Gazette of India dated the 18th July, 1970.
 - (iii) The All India Services (Confidential Rolls) Rules, 1970, published in Notification No. G.S.R. 1078 in Gazette of India dated the 25th July, 1970.

*The notification was previously laid on the Table on the 15th May, 1970 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

- (4) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 879 in Gazette of India dated the 6th June, 1970, under clause (5) of article 320 of the Constitution, together with an explanatory note.
- (5) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 784 in Gazette of India dated the 16th May, 1970, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (6) A copy of the Indian Museum Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 622 in Gazette of India dated the 18th April, 1970, under sub-section (3) of section 15A of the Indian Museum Act, 1910.
- (7) A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1968-69 and the Audit Report thereon.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 4th August, 1970, Rajya Sabha passed the Delhi University (Amendment) Bill, 1970.
- (ii) That at its sitting held on the 3rd August, 1970, Rajya Sabha passed the Supreme Court (Enhancement of Valuation for Civil Appellate Jurisdiction) Bill, 1970.

5. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy each of the following Bills, as passed by Rajya Sabha:—

- (1) The Delhi University (Amendment) Bill, 1970.
- (2) The Supreme Court (Enhancement of Valuation for Civil Appellate Jurisdiction) Bill, 1970.

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri D. Basumatari presented the Seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by Government on the recommendations contained in their Second Report on the Ministry of Finance (Bureau of Public Enterprises) and Ministry of Home Affairs—Reservations for Scheduled Castes and Scheduled Tribes in Public Undertakings.

7. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 10th August, 1970.

8. Motion re: Sixty-Fifth Report of Committee on Private Members' Bills and Resolutions

Shri P. G. Sen moved the following motion:—

“That this House do agree with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th August, 1970”.

The motion was adopted.

9. Private Member's Resolution—Adopted

Discussion on the following Resolution moved by Shri Indrajit Gupta on the 1st May, 1970 and the amendments thereto moved on the 15th May, 1970, continued:—

“This House is of opinion that, in the administration of West Bengal under President's rule, Government should give top priority to solution of urgent economic and social problems such as land reform, unemployment, refugee rehabilitation, development of Calcutta, etc.”

The following members took part in the debate:—

- (1) Shri Deven Sen
- (2) Shri Chintamani Panigrahi
- (3) Dr. Ranen Sen
- (4) Shri Shashi Bhushan
- (5) Shri Shiva Chandra Jha
- (6) Shri Bibhuti Mishra
- (7) Shri Prabhu Dayal Himatsingka
- (8) Shri Mohammad Ismail
- (9) Shri Benoy Krishna Daschowdhury
- (10) Shri Krishna Chandra Pant

Shri Indrajit Gupta replied to the debate.

The amendments moved by Shri Deven Sen and Shrimati Ila Palchoudhuri were withdrawn by leave of the House.

The Resolution was adopted.

10. Private Member's Resolution—Under Consideration

On behalf of Shri Surendranath Dwivedy, Shri Nath Pai moved the following Resolution:—

“This House regrets that there has been no improvement in the law and order situation in West Bengal even after promulgation of President's rule and expresses grave concern at the wide-spread unchecked violent activities throughout the State thus endangering life, property, security and democracy in the country.”

His speech was not concluded.

The discussion was not concluded.

[P.T.O.]

11. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Shri Chand Goyal raised a half-an-hour discussion on points arising out of the answer given on the 28th July, 1970 to Unstarred Question No. 248 regarding reduction in cement prices.

Shri M. R. Krishna replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 10, 1970|Sravana 19, 1892 (Saka)

No. 423

1. Starred Questions

Starred Questions Nos. 301, 303, 305, 306 and 309 were orally answered. Replies to remaining questions were laid on the Table. Further supplementaries on Starred Question No. 303 were postponed to Monday, the 31st August, 1970.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2001—2026, 2028—2030, 2032—2038, 2040—2053, 2055—2066, 2068—2079, 2081—2092, 2094—2116, 2118—2149, 2151—2170, 2172—2193, 2195, 2196, 2199 and 2200 were laid on the Table.

Statement by the Minister of State in the Ministry of Finance correcting the reply given on the 27th July, 1970 to Unstarred Question No. 59 regarding Arrears of Income-Tax against Shri Haridas Mundhra and his concerns was laid on the Table.

3. Calling Attention

Shri Samar Guha called the attention of the Minister of Education to the reported delay in payment of salaries to the University and College teachers in West Bengal and their demand for fulfilment of Government's assurances regarding their pay scales.

The Minister of Education made a statement in regard thereto.

4. Papers Laid on the Table

- (1) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 2008 in Gazette of India dated the 6th June, 1970, under section 38 of the Drugs and Cosmetics Act, 1940.
- (2) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1969 along with the Audited Accounts, under the sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (3) A copy of the Notification No. G.S.R. 1062 (Hindi and English versions) published in Gazette of India dated the 20th July,

[P.T.O.]

1970 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 955 published in Gazette of India dated the 17th June, 1970 together with an explanatory memorandum.

(ii) G.S.R. 1034 published in Gazette of India dated the 11th July, 1970 together with an explanatory memorandum.

(iii) G.S.R. 1054 published in Gazette of India dated the 18th July, 1970.

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties ~~Export Drawback~~ (General) Forty-second Amendment Rules, 1970, published in Notification No. G.S.R. 1049 in Gazette of India dated the 18th July, 1970.

(ii) The Customs and Central Excise Duties ~~Export Drawback~~ (General) Forty-third Amendment Rules, 1970, published in Notification No. G.S.R. 1050 in Gazette of India dated the 18th July, 1970.

(iii) The Customs and Central Excise Duties ~~Export Drawback~~ (General) Forty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 1051 in Gazette of India dated the 18th July, 1970.

(iv) The Customs and Central Excise Duties ~~Export Drawback~~ (General) forty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 1052 in Gazette of India dated the 18th July, 1970.

(v) The Customs and Central Excise Duties ~~Export Drawback~~ (General) Forty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 1053 in Gazette of India dated the 18th July, 1970.

(6) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

(a) The Government Savings Certificates (Fixed Deposits) (Amendment) Rules, 1970, published in Notification No. G.S.R. 442 in Gazette of India dated the 14th March, 1970.

(b) The Government Savings Certificates (Amendment) Rules, 1970, published in Notification No. G.S.R. 443 in Gazette of India dated the 14th March, 1970.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

(7) A copy of Notification No. S.O. 2874 published in Gazette of India dated the 8th August, 1970, declaring any service connected with the supply of electrical energy to the public in the State of West Bengal or with the generation, storage or

transmission of electrical energy for the purpose of such supply to be an essential service for the purposes of the Essential Services Maintenance Act, 1968 under sub-section (2) of section 2 of the said Act.

5. Intimations Re. Arrest of Members

(i) The Speaker informed the House of a telegram, dated the 9th August, 1970, from the Superintendent of District Jail, Varanasi, intimating that Shri Madhu Limaye, Member, Lok Sabha, was arrested under Sections 151, 107 and 117 of the Code of Criminal Procedure, on the 9th August, 1970 and was admitted in the District Jail, Varanasi.

@(ii) The Chairman informed the House of a telegram, dated the 9th August, 1970, from the Sub-Divisional Magistrate, Supaul, to the Speaker, intimating that Shri Gunanand Thakur, Member, Lok Sabha, had been arrested at 7 A.M. on the 9th August, 1970 at Kariho under Sections 107/114 of the Code of Criminal Procedure in connection with forcible occupation of land in village Kariho and that he was lodged in Supaul Jail.

6. Statements by Ministers

(i) The Minister of State for Health and Family Planning and Works, Housing and Urban Development laid on the Table a statement correcting the answer given on the 11th May, 1970 to the supplementaries by Sarvashri Raghuvir Singh Shastri and Shri Chand Goyal on Starred Question No. 1586 in respect of policy regarding allotment of Government quarters to Government employees.

(ii) The Minister of Industrial Development and Internal Trade made a statement regarding the manufacture of a car in the public sector.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

7. Obituary Reference

The Deputy Speaker made a reference to the passing away of Maharaj Trailokyanath Chakrabarty, freedom fighter of undivided India.

Thereafter, Members stood in silence for a short while as a mark of respect.

8. Government Bill—Passed

The Dock Workers (Regulation of Employment) Amendment Bill, 1967, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, continued.

The following members took part in the debate:—

- (1) Shri Prabhu Dayal Himatsingka
- (2) Shri Samarendra Kundu
- (3) Shri Mohammed Ismail

Shri Bhagwat Jha Azad replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

@Announcement made at 5-30 P.M.

[P.T.O.]

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was move by Shri Bhagwat Jha Azad.

The motion was adopted and the Bill, as amended, was passed.

9. Motions

* (i) Discussion on the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, continued:—

“That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years, 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively.”

* (ii) Shri Suraj Bhan concluded his speech on the following motion moved by him on the 20th May, 1970:—

“That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I—V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration.”

The following members took part in the combined debate on the two motions:—

- (1) Dr. Ram Subhag Singh
- (2) Shri D. Basumatari
- (3) Shri Meetha Lal Meena
- (4) Shri M. G. Uikey
- (5) Shri C. K. Chakrapani
- (6) Shri Naval Kishore Sharma

The discussion was not concluded.

10. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri E. K. Nayanar raised a half-an-hour discussion on points arising out of the answer given on the 27th July, 1970 to Unstarred Question No. 123 regarding alleged involvement of Kerala Muslim League in smuggling racket.

Shri Vidya Charan Shukla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th August, 1970).

S. L. SHAKDHER,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 11, 1970|Srawana 20, 1892 (Saka)

No. 424

1. Starred Questions

Starred Questions Nos. 335, 336 and 338—341 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2201—2219, 2221—2255, 2257—2278, 2280—2287, 2289—2322, and 2324—2400 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Steel and Heavy Engineering regarding Bandh in Durgapur Steel Plant was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of External Affairs to the reported decision of the Pakistan Government to dispose of Indian property and the reaction of the Government of India thereto.

The Minister of External Affairs made a statement in regard thereto. The Minister also laid on the Table a copy of the Protest Note dated the 31st July, 1970 sent by the Government of India to the Government of Pakistan.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 1980 (Hindi and English versions) published in Gazette of India dated the 30th May, 1970, issued under section 6 of the Forward Contracts (Regulation) Act, 1952.
- (2) (i) A copy of Notification No. S.O. 228 (Hindi and English versions) published in Gazette of India dated the 14th January, 1970 making certain amendments in Schedule X to the Delimitation of Parliamentary and Assembly Constituencies Order,

[P.T.O.]

1966 in respect of Maharashtra, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi, for the year 1968-69.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of Notification No. G.S.R. 1115 (Hindi and English versions) published in Gazette of India dated the 1st August, 1970 making certain amendment to Notification No. G.S.R. 72, dated the 1st January, 1966, under sub-section (3) of section 637 of the Companies Act, 1956.
- (5) A copy each (Hindi and English versions) of the following legal opinions regarding the Constitutional position on the competency of a State Legislature to make laws for acquisition of sugar mills, in pursuance of an assurance given by the Minister of Food and Agriculture on the 4th August, 1970:—
 - (i) Opinion dated the 18th October, 1969 of the Secretary, Ministry of Law.
 - (ii) Opinion dated the 18th November, 1969 of the Solicitor General of India.
 - (iii) Statement of case for the opinion of Attorney General of India and Opinion dated the 19th July, 1970 of the Attorney General of India.
 - (iv) Opinion of the Advocate General, Uttar Pradesh.
- (6) A copy of the Annual Report of the National Productivity Council, New Delhi for the year 1968-69.

6. Intimation Re: Conviction of Member

The Speaker informed the House of a telegram, dated the 10th August, 1970, from the Inspector of Police, Gamdevi Police Station, Bombay, intimating that Shri Nath Pai, Member, Lok Sabha, was convicted on the 10th August, 1970 and was sentenced to pay a fine of Rs. 50/- in default of ten days' simple imprisonment under Section 135(3), read with Section 37(3) of the Bombay Police Act, 1951.

7. Intimations Re: Arrest of Members

(i) The Speaker informed the House of a telegram dated the 9th August, 1970, from the Sub-Divisional Magistrate, Madhubani, intimating that Shri Bhogendra Jha, Member, Lok Sabha, was arrested on the 9th August, 1970, at about 4-30 P.M., for forming an unlawful assembly and entering on fallow land and that he was lodged in Madhubani Sub-Jail.

(ii) The Speaker informed the House of a telegram dated the 9th August, 1970, from the Sub-Divisional Magistrate, Khagadia, intimating that Shri Kameshwar Singh, Member, Lok Sabha, had been arrested under Section 143, 341, 447 and 448 of the Indian Penal Code for forming an unlawful assembly and making a trespass and gherao at the residence of the Sub-Divisional Magistrate, Khagadia.

8. Statement Re: Supplementary Demands for Grants (General) for 1970-71

Shri Vidya Charan Shukla presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1970-71.

9. Statement Re: Supplementary Demands for Grants (Railways) for 1970-71

Shri Gulzari Lal Nanda presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71.

(Lok Sabha adjourned at 1-35 P.M. and re-assembled at 2-30 P.M.)

10. Statement by Minister

The Minister of Petroleum and Chemicals and Mines and Metals laid on the Table a statement on the prices of Drugs.

11. Motions

* (i) Discussion on the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, continued:—

“That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years, 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively.”

* (ii) Discussion on the following motion moved by Shri Suraj Bhan on the 20th May, 1970, continued:—

“That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I—V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration.”

The following members took part in the combined debate on the two motions:—

- (1) Shri S. M. Banerjee
- (2) Shri R. D. Bhandare
- (3) Shri Era Sezhiyan
- (4) Chowdhury Sadhu Ram
- (5) Shri Molahu Prasad
- (6) Shri Baij Nath Kureel

*Discussed together.

(7) Shri S. M. Solanki

(8) Shri Nathu Ram Ahirwar (Speech unfinished).

The discussion was not concluded.

12. Discussion under Rule 193

Discussion on the large scale migration of Hindu minorities from East Pakistan and the steps taken by the Government to check it, continued.

The following members took part in the debate:—

(1) Shri Deven Sen

(2) Shri Prakash Vir Shastri

(3) Shri F. H. Mohsin

(4) Shri Samar Guha

(5) Shri Benoy Krishna Daschowdhury

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th August, 1970)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 12, 1970|Sravana 21, 1892 (Saka)

No. 425

Obituary Reference

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarvashri J. M. Lobo Prabhu, S. Kandappan, Shri Chand Goyal, P. Ramamurti, Shiva Chandra Jha, Hem Barua and Prakash Vir Shastri made references to the passing away of Shri K. P. Kutti Krishnan Nair, who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 361, 362, 364 and 366 were orally answered. Replies to Starred Questions Nos. 365 and 367—390 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2401—2419, 2421—2431, 2434—2463, 2465—2485, 2487—2496, 2499, 2501—2550, 2552—2597, 2599 and 2600 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Irrigation and Power regarding Re-Installation of Satpura Thermal Plant was orally answered and supplementaries were also answered thereon.

5. Calling Attention

Shri Deven Sen called the attention of the Minister of Petroleum and Chemicals and Mines and Metals to the reported laying off of about 50,000 colliery workers by leading coal producers in Asansol area.

The Minister of State for Petroleum and Chemicals and Mines and Metals made a statement in regard thereto.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coir Retting (Licensing) Amendment Order, 1970 (Hindi and English versions) published in Notification No. 2141 in Gazette of India dated the 10th June, 1970, under

[P.T.O.]

sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(2) A copy each of the following papers under sub-section (1) of section 19 of the Coir Industry Act, 1953:—

(i) Annual Report (Hindi version) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1968-69.

(ii) Half-yearly Report (Hindi and English versions) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April, 1969 to 30th September, 1969.

7. Report of Committee of Privileges

Shri R. D. Bhandare presented the Eleventh Report of the Committee of Privileges.

8. Report of Select Committee

Shri R. D. Bhandare presented the Report of the Select Committee on the Advocates (Second Amendment) Bill, 1968.

9. Evidence before Select Committee—Laid on the Table

Shri R. D. Bhandare laid on the Table a copy of the Evidence given before the Select Committee on the Advocates (Second Amendment) Bill, 1968.

10. Motion Regarding Joint Committee

Shri N. K. P. Salve moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952, in the vacancy caused by the resignation of Shri Sheel Bhadra Yajee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

11. Motions

* (i) Discussion on the following motion moved by Shri P. Govind Menon on the 20th May, 1970, continued:—

“That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively.”

* (ii) Discussion on the following motion moved by Shri Suraj Bhan on the 20th May, 1970, continued:—

*Discussed together.

"That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I—V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration."

The following members took part in the combined debate on the two motions:—

- (1) Shri Nathu Ram Ahirwar
- (2) Shri Probhu Dayal Himatsingka

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri Ram Charan
- (4) Shri Panna Lal Barupal
- (5) Shri Kolai Birua
- (6) Shri Deorao S. Patil
- (7) Shri Atamdas
- (8) Shri Rajdeo Singh
- (9) Shri Sheo Narain
- (10) Shri S. M. Siddayya
- (11) Shri R. K. Birla
- (12) Shri Shambhu Nath
- (13) Shri Hukam Chand Kachwai
- (14) Shri Ram Dhan

[A motion moved by Shri T. H. Sonavane, "That the time allotted to the two motions now under discussion be increased to 20 hours", was adopted].

- (15) Shri S. Kandappan
- (16) Chaudhuri Randhir Singh (*Speech unfinished*).

The discussion was not concluded.

12. Intimation Re: Arrest of Member

The Chairman informed the House of a wireless message, dated the 11th August, 1970, from the Sub-Divisional Magistrate, Jaunpur, to the Speaker, intimating that Shri Sarjoo Pandey, Member, Lok Sabha, was arrested on the 11th August, 1970 at Jaunpur at 10-30 P.M., under Section 114 of the Code of Criminal Procedure and that he was lodged in District Jail, Jaunpur.

13. Half-An-Hour Discussion on Matters Arising out of Answer to Question

[P.T.O.]

Shri N. K. P. Salve raised a half-an-hour discussion on points arising out of the answer given on the 29th July, 1970 to Starred Question No. 73 regarding Indo-Nepal trade talks.

Shri Lalit Narayan Mishra replied to the discussion.

14. Report of Business Advisory Committee

Shri P. Parthasarathy presented the Fifty-second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 13, 1970|Sravana 22, 1892 (Saka)

No. 426

1. Starred Questions

Starred Questions Nos. 391—393 and 396 were orally answered. Replies to Starred Questions Nos. 395 and 397—420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2601—2640, 2642—2644, 2646—2684, 2687—2771 and 2773—2790 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 5 address to the Minister of Information and Broadcasting and Communications regarding Alaknanda Tragedy was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Yashpal Singh called the attention of the Minister of Food and Agriculture to the reported purchase of a large number of defective tractors by the Government of India from the German Democratic Republic and sale of those tractors to the farmers of Punjab through the Punjab Agro-Industries Corporation.

The Minister of Food and Agriculture made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) on action taken on the recommendations contained in Part II of the Report of the Committee on Broadcasting and Information Media on 'Coordination of Media of Mass Communication.'
- (2) A copy of the West Bengal Land Reforms (Amendment) Act, 1970 (Hindi and English versions) (President's Act No. 16 of 1970) published in Gazette of India dated the 13th July, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Sugar (Restrictions on Movement) Order, 1970, published in Notification No. G.S.R. 1098 in Gazette of India dated the 22nd July, 1970.

(ii) The Sugar (Price Determination) Ninth Amendment Order, 1970, published in Notification No. G.S.R. 1100 in Gazette of India dated the 24th July, 1970.

(4) (i) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1967-68.

(ii) A statement showing reasons for delay in laying the above Report.

6. Report of Public Accounts Committee

Shrimati Sucheta Kripalani presented the Hundred and twenty-third Report (Hindi and English versions) of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil), (Posts and Telegraphs), (Railways) and (Defence Services) for 1968-69 and action taken by Government on the recommendations contained in the Eighty-third Report of the Committee.

7. Intimations Re: Arrest of Members

(i) The Speaker informed the House of a wireless message, dated the 12th August, 1970, from the District Magistrate, Muzaffarnagar, intimating that Maulana Ishaq Sambhali, Member, Lok Sabha, had been arrested on the 12th August, 1970, for apprehension of breach of peace under Sections 151, 107 and 117(3) of the Code of Criminal Procedure and that he was lodged in the Mazaffarnagar Jail.

(ii) The Speaker informed the House of a telegram, dated the 12th August, 1970, from the Deputy Superintendent of police, Sadar, Purnea, intimating that Shri S. M. Joshi, Member, Lok Sabha, was arrested at about 10 A.M. on the 12th August, 1970, for leading an unlawful assembly and causing trespass on land, under Section 144/447 of the Indian Penal Code and that he was lodged in Purnea Jail in Bihar.

8. Motion Re: Fifty-Second Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 12th August, 1970.”

An amendment that the Report be referred back to the Committee to re-consider its recommendations regarding cancellation of lunch hour with effect from the 18th August, 1970 and fixation of additional sitting on Saturday, the 29th August, 1970, was moved by Shri B. P. Mandal.

The motion was adopted as follows:—

“That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the

12th August, 1970, subject to the modification that paragraphs 3 and 4 of the Report be omitted."

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 2.50 P.M.)

9. Statement by Minister

The Minister of Railways made a statement regarding the accident of Train Nos. 40 Down Delhi-Howrah Janata Express and 7 Up Toofan Express near the down distant signal of Khaga station of Northern Railway on the 12th August, 1970.

10. Motions

* (i) Discussion on the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, continued :—

"That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively."

* (ii) Discussion on the following motion moved by Shri Suraj Bhan on the 20th May, 1970, continued :—

"That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I—V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration."

The following members took part in the combined debate on the two motions :—

- (1) Chaudhuri Randhir Singh
- (2) Shrimati Ila Palchoudhuri
- (3) Shrimati Jayaben Shah
- (4) Shri K. Ramani
- (5) Shri Yamuna Prasad Mandal
- (6) Shrimati Tarkeshwari Sinha
- (7) Shri Kartik Oraon (*Speech unfinished*)

The discussion was not concluded.

11. Discussion under Rule 193

Shri Hem Barua raised a discussion on devastation caused by the recent floods in Assam and the measures taken by the Government to meet the situation.

The following members took part in the debate :—

- (1) Rr. Ram Subhag Singh

*Discussed together.

- (2) Shri Liladhar Kotoki
- (3) Shri Shri Chand Goyal
- (4) Shri Bedabrata Barua
- (5) Shri N. K. Somani
- (6) Shri Dhireswar Kalita
- (7) Shri D. Basumatari
- (8) Shri Jyotirmoy Bosu
- (9) Shri Shiva Chandra Jha
- (10) Shri N. R. Laskar
- (11) Shri Benoy Krishna Daschowdhury
- (12) Shri Lakhan Lal Kapoor

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 14, 1970|Sravana 23, 1892 (Saka)

No. 427

1. Starred Questions

Starred Questions Nos. 421, 422, 424, 425, 427 and 428 were orally answered. Replies to remaining Questions were laid on the Table.

1. Starred Questions

- Replies to Unstarred Questions Nos. 2791—2863, 2865—2869, 2871—2874, 2876—2894, 2897—2903, 2905—2928, 2930—2944, 2946—2967 and 2969—2990 were laid on the Table.

A statement by the Minister of Education and Youth Services correcting the replies given to the following questions was laid on the Table:—

- (i) Unstarred Question No. 1898 on the 1st August, 1969 regarding appointments in the National Fitness Corps Directorate; and
- (ii) Unstarred Question No. 5133 on the 3rd April, 1970 regarding filling up of posts after imposition of ban on promotion in the National Fitness Corps Directorate.

3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Education and Youth Services regarding Admission to St. Xavier's College, Calcutta was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri A. K. Gopalan called the attention of the Minister of Irrigation and Power to the reported flood havoc in Kerala especially in Cannanore and Calicut districts resulting in large-scale damage to houses and properties.

- The Deputy Minister of Irrigation and Power made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A Copy of Report of the Reviewing Committee (headed by Dr. V. S. Jha) on the National Library, Calcutta.
- (2) A copy of statement showing action taken on the recommendations of the Reviewing Committee on National Library, Calcutta.
- (3) A copy of Report of the Chief Labour Commissioner on the National Library, Calcutta regarding strained relations between Administration and Employees.

[P.T.O.]

- (4) A copy of report of the Committee (G. D. Khosla Committee) to enquire into the strained relations among the members of staff of the National Library, Calcutta.
- (5) A copy of Statement showing action taken on the recommendations of the Khosla Committee on National Library, Calcutta.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Eighth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1075 in Gazette of India dated the 25th July, 1970.
 - (ii) The Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1970, published in Notification No. G.S.R. 1076 in Gazette of India dated the 25th July, 1970.
 - (iii) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1970, published in Notification No. G.S.R. 1077 in Gazette of India dated the 25th July, 1970.
 - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1970, published in Notification No. G.S.R. 1079 in Gazette of India dated the 25th July, 1970.
 - (v) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1970, published in Notification No. G.S.R. 1080 in Gazette of India dated the 25th July, 1970.
 - (vi) The Ninth Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1081 in Gazette of India dated the 25th July, 1970.
- (7) A copy of the Calcutta Metropolitan Development Authority Act, 1970 (Hindi and English versions) (President's Act No. 17 of 1970) published in Gazette of India dated the 16th July, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1033 published in Gazette of India dated the 11th July, 1970 together with an explanatory memorandum.
 - (ii) G.S.R. 1095 published in Gazette of India dated the 25th July, 1970 together with an explanatory memorandum.
- (9) A copy of the Delhi Motor Vehicles (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. F. 3(54)/69-70-TPT in Delhi Gazette dated the 7th July, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (10) A copy of the Calcutta Tramways Company (Taking over of Management) Amendment Act, 1970 (Hindi and English versions) (President's Act No. 15 of 1970) published in

Gazette of India dated the 9th July, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.

- (11) A copy of the Annual Accounts of the Cochin Port Trust for the year 1968-69 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (12) A copy of the Annual Accounts of the Bombay Port Trust for the year 1968-69 and the Audit Report thereon.
- (13) A copy of the Annual Accounts of the Madras Port Trust for the year 1968-69 and the Audit Report thereon.

6. Assent to Bill

Secretary laid on the Table the Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Bill, 1970, passed by the Houses of Parliament during the current session and assented to.

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri D. Basumatari presented the Eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by Government on the recommendations contained in their Third Report on the Department of Social Welfare—Post—Matric Scholarship Scheme for Scheduled Caste and Scheduled Tribe students for studies in India.

8. Statement Re: Government Business

The Deputy Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th August, 1970.

9. Statement by Minister

The Minister of External Affairs made a statement regarding the Treaty signed between the Federal Republic of Germany and the USSR in Moscow on the 12th August, 1970.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-20 P.M.)

10. The West Bengal Budget

Shri Vidya Charan Shukla presented a revised statement of estimated receipts and expenditure of the State of West Bengal for the year 1970-71.

11. Motions

* (i) Discussion on the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, continued:—

“That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively.”

* (ii) Discussion on the following motion moved by Shri Suraj Bhan on the 20th May, 1970, continued:—

“That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I—V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration.”

*Discussed together.

[P.T.O.]

Shri Kartik Oraon took part in the combined debate on the two motions.

The discussion was not concluded.

12. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1970 (*Amendment of article 74 and insertion of new articles 74A, 74B, etc.*) by Shri Hardayal Devgun.

(2) The Constitution (Amendment) Bill, 1970 (*Insertion of new articles 23A, 23B and 23C*) by Shri Hardayal Devgun.

(3) The Constitution (Amendment) Bill, 1970 (*Substitution of article 370*) by Shri Hardayal Devgun.

13. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1970 (Amendment of articles 330 and 332) by Shri Suraj Bhan

Discussion on the motion for consideration of the Bill moved by Shri Suraj Bhan on the 31st July, 1970, continued.

The following members took part in the debate:—

- (1) Shri Abdul Ghani Dar
- (2) Shri Baij Nath Kureel
- (3) Shri Molahu Prasad
- (4) Shri Panna Lal Barupal
- (5) Shri Ram Charan
- (6) Chaudhuri Randhir Singh
- (7) Shri B. P. Mandal
- (8) Dr. Ram Subhag Singh
- (9) Shri Tulshidas Jadhav
- (10) Shri S. M. Banerjee
- (11) Shrimati Minimata Agam Dass Guru
- (12) Shri Bharat Singh Chowhan

[A motion moved by Shrimati Sharda Mukerjee, "That the debate on the Bill be adjourned to the next day allotted for Private Members' Bills", was negatived].

- (13) Shri S. M. Siddayya (*Speech unfinished*)

The discussion was not concluded.

14. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 29th July, 1970 to Unstarred Question No. 425 regarding supply of Soviet arms to Pakistan in defiance of assurance.

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 18, 1970|Sravana 27, 1892 (Saka)

NO. 428

1. Starred Questions

Starred Questions Nos. 452, 454—457, 459 and 461 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2991—3026, 3028—3034, 3036—3074, 3076—3102, 3104—3118 and 3120—3190 were laid on the Table.

A statement by the Deputy Minister of Industrial Development and Internal Trade correcting the reply given on the 28th April, 1970 to Unstarred Question No. 7755 regarding Allowances drawn by Chairman of Khadi and Village Industries Commission was laid on the Table.

3. Calling Attention

Shri K. Lakkappa called the attention of the Minister of Food and Agriculture to the reported drought conditions prevailing in Mysore, Andhra Pradesh, Bihar, Rajasthan, Kashmir and other parts of the country.

The Minister of Food and Agriculture made a statement in regard hereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) The Monopolies and Restrictive Trade Practices Rules, 1970 published in Notification No. G.S.R. 1037 in Gazette of India dated the 10th July, 1970.
 - (ii) The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Rules, 1970, published in Notification No. G.S.R. 1122 in Gazette of India dated the 2nd August, 1970.
- (2) A copy of the Cost Audit (Qualification) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R.

[P.T.O.]

1048 in Gazette of India dated the 18th July, 1970, under sub-section (3) of section 642 of the Companies Act, 1956.

- (3) (i) A copy of the India Tourism Development Corporation Amalgamation Order, 1970 (Hindi and English versions) published in Notification No. S.O. 1199 in Gazette of India dated the 28th March, 1970, under sub-section (5) of section 396 of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1968-69.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 5th August, 1970, Rajya Sabha passed the Indian Medicine Central Council Bill, 1970.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Indian Medicine Central Council Bill, 1970, as passed by Rajya Sabha.

7. Paper Relating to Committee on Public Undertakings

Shri M. B. Rana laid on the Table a Statement showing replies to recommendations in Chapter V of the Fifty-seventh Report of the Committee on Public Undertakings which were not furnished by Government in time for inclusion in the Report.

8. Intimations Re: Release of Members

(i) The Speaker informed the House of a telegram, dated the 17th August, 1970, from the Superintendent of Jail, Motihari, intimating that Shri Kamla Misra 'Madhukar', Member, Lok Sabha, had been released from custody on the 17th August, 1970.

(ii) The Speaker informed the House of a wireless message, dated the 17th August, 1970, from the Deputy Superintendent of Police, Proddatur, intimating that Shri Y. Eswara Reddy, Member, Lok Sabha, who was arrested on the 16th August, 1970, under Section 151 of the Code of Criminal Procedure, for leading a batch of 41 persons from Neelapuram village with a view to occupy Reserve Forest banjar land near Neelapuram in Proddatur Taluk, was produced before J.S.C.M., Proddatur and was released on bail after having produced the necessary surety.

9. Statement by Minister

The Minister of Industrial Development and Internal Trade made a statement regarding the Scooter Project in the Public Sector:

10. Government Bill—Motion Re: Withdrawal

Shri Jaganath Rao moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by Rajya Sabha on the 16th December, 1968 and laid on the Table of this House on the 18th February, 1969.”

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

11. Motions

* (i) Discussion on the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, continued:—

“That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively.”

* (ii) Discussion on the following motion moved by Shri Suraj Bhan on the 20th May, 1970, continued:—

“That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I-V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration.”

The following members took part in the combined debate on the two motions:—

- (1) Shri Nageshwar Dwivedi
- (2) Shri Niral Enem Horo
- (3) Shri Dinkar Desai
- (4) Shri T. Ram
- (5) Shri R. S. Vidyarthi
- (6) Shri K. M. Koushik
- (7) Shrimati Minimata Agam Dass Guru
- (8) Shri Shiv Kumar Shastri
- (9) Shri Abdul Ghani Dar (*Speech unfinished*).

The discussion was not concluded.

*Discussed together.

[P.T.O.]

12. Discussion Under Rule 193

Shri S. M. Banerjee raised a discussion on the growing discontent amongst the Central Government employees throughout the country because of abnormal delay in the payment of interim relief.

The following members took part in the debate:—

- (1) Shrimati Tarkeshwari Sinha
- (2) Shri Prem Chand Verma
- (3) Shri J. M. Lobo Prabhu
- (4) Shri M. L. Sondhi
- (5) Shri G. Viswanathan (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 19, 1970 (Sravana 28, 1992 (Saka))

No. 429

1. Starred Questions

Starred Questions Nos. 481—483, 486 and 487 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3191—3215, 3217, 3219—3228, 3230—3233, 3235—3279, 3281—3866, 3308—3313, 3315, 3317, 3318, 3320—3323, 3325—3370, 3372 and 3373 were laid on the Table.

3. Calling Attention

Shri D. N. Patodia called the attention of the Minister of Home Affairs to the Amarnath pilgrimage mishap resulting in the death of a large number of persons.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 1096 published in Gazette of India dated the 25th July, 1970 together with an explanatory memorandum.
 - (ii) G.S.R. 1097 published in Gazette of India dated the 25th July, 1970 together with an explanatory memorandum.
 - (iii) G.S.R. 1111 published in Gazette of India dated the 1st August, 1970 together with an explanatory memorandum.

- (iv) G.S.R. 1121 published in Gazette of India dated the 1st August, 1970 together with an explanatory memorandum.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1112 published in Gazette of India dated the 1st August, 1970 together with an explanatory memorandum.
 - (ii) G.S.R. 1118 published in Gazette of India dated the 30th July, 1970 together with an explanatory memorandum.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1970, published in Notification No. S.O. 2538 in Gazette of India dated the 28th July, 1970.
 - (ii) The Export of Coir Products (Inspection) Amendment Rules, 1970, published in Notification No. S.O. 2595 in Gazette of India dated the 29th July, 1970.
- (4) (i) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam for the year 1968-69 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (ii) A statement showing reasons for delay in laying the above document.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1968-69 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions.

6. Statement by Minister

The Minister of Defence made a statement on the investigations into reports about air dropping of Chinese language leaflets in certain parts of Rajasthan in pursuance of assurance given on the 31st July, 1970, during proceedings on Calling Attention matter regarding intrusion of a Pakistani Plane into Indian territory over Jaisalmer.

7. Government Bill—Introduced

The Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Amendment Bill, 1970.

The motion for leave to introduce the Bill moved by Chowdhary Ram Sewak was opposed. The motion was adopted and the Bill was introduced.

8. Motions

* (i) Discussion on the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, continued:—

“That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively.”

* (ii) Discussion on the following motion moved by Shri Suraj Bhan on the 20th May, 1970, continued:—

“That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I—V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration.”

The following members took part in the combined debate on the two motions:—

- (1) Shri Abdul Ghani Dar
- (2) Shri Janeshwar Misra (*Speech unfinished*)

The discussion was not concluded.

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.*)

9. Discussion Under Rule 193

Shri Samar Guha raised a discussion on land reform measures and the recent movement started by certain political parties for occupation of land.

The following members took part in the debate:—

- (1) Dr. Ram Subhag Singh
- (2) Shri Bibhuti Mishra
- (3) Shri N. G. Ranga
- (4) Chaudhuri Randhir Singh
- (5) Shri Atal Bihari Vajpayee
- (6) Shri Naval Kishore Sharma
- (7) Shri V. Krishnamoorthi
- (8) Shri Kommareddi Suryanarayana
- (9) Shri Yogendra Sharma
- (10) Shri Vikram Chand Mahajan

*Discussed together.

{P.T.O.}

- (11) Shri R. Umanath
- (12) Shri Sitaram Kesri
- (13) Syed Badrudduja
- (14) Shri Ram Sewak Yadav
- (15) Shri Prem Chand Verma
- (16) Shri Raghuvir Singh Shastri
- (17) Shri N. P. C. Naidu
- (18) Shri Shashi Bhushan

Shri Fakhruddin Ali Ahmed replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 20, 1970|Sravana 29, 1892 (Saka)

No. 430

1. Starred Questions

Starred Questions Nos. 511—514, 516, 517 and 519 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3374—3403, 3405, 3406, 3408—3430, 3432—3471, 3473, 3475—3505, 3507—3509, 3511—3521, 3523, 3524 and 3526—3548 were laid on the Table.

3. Calling Attention

Shrimati Sharda Mukerjee called the attention of the Minister of Home Affairs to the reported statement of the Chief Minister of Tamil Nadu about his letter to the Prime Minister regarding a separate flag for Tamil Nadu.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding setting up of the Cashew Corporation.
- (2) A copy of the Audit Report, Posts and Telegraphs, 1969 (Hindi version) under article 151(1) of the Constitution read with sub-section (3)(ii) of section 3 of the Official Languages Act, 1963.
- (3) A copy of Appropriation Accounts, Posts and Telegraphs for 1967-68 (Hindi version).
- (4) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933:—
 - (i) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1969, published in Notification No. G.S.R. 2179 in Gazette of India dated the 13th September, 1969.

[P.T.O.]

- (ii) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1969, published in Notification No. G.S.R. 2281 in Gazette of India dated the 27th September, 1969.
- (b) Two statements (Hindi and English versions) showing reasons for delay in the laying the above Notifications.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:

- (i) That at its sitting held on the 18th August, 1970, Rajya Sabha agreed to the amendments made by Lok Sabha on the 10th August, 1970, in the Dock Workers (Regulation of Employment) Amendment Bill, 1967.
- (ii) That at its sitting held on the 18th August, 1970, Rajya Sabha agreed to the amendments made by Lok Sabha on the 10th August, 1970, in the Delhi Shops and Establishments (Amendment) Bill, 1969.
- (iii) That at its sitting held on the 18th August, 1970, Rajya Sabha passed a motion referring the Prevention of Water Pollution Bill, 1969, to a Joint Committee of the Houses consisting of 36 members, 12 members from Rajya Sabha, namely:—
 - (1) Shri Nawal Kishore
 - (2) Chaudhary A. Mohammad
 - (3) Shri M. H. Samuel
 - (4) Shri Balram Das
 - (5) Shri Baharul Islam
 - (6) Shri Kalyan Chand
 - (7) Shri Jagdish Prasad Mathur
 - (8) Shri U.K. Lakshmana Gowda
 - (9) Shri G. A. Appan
 - (10) Shri Salil Kumar Ganguli
 - (11) Shri U.N. Mahida
 - (12) Shri M. M. Dharia.

and 24 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

6. Statements by Minister

(i) The Minister of Education and Youth Services made a statement regarding Students' participation in the affairs of universities.

(ii) The Minister of Education and Youth Services made a statement regarding postponement of examinations in the Banaras Hindu University.

7. Motion for Election to Committee

Shri Lalit Narayan Mishra moved the following motion:—

“That in pursuance of sub-section (2) (b) of Section 4 of the Coffee

Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for the next term commencing from the date of election, subject to the other provisions of the said Act”.

The motion was adopted.

***8. The West Bengal Budget**

The following items of business were taken up:—

- (i) General Discussion on the Revised Budget for the State of West Bengal for 1970-71.
- (ii) Demands for Grants Nos. 1 to 9, 11 to 47, 50 to 52 and 54 in respect of the Revised Budget for the State of West Bengal for 1970-71.

Nineteen cut motions [Nos. 1 to 19] relating to the Demands for Grants in respect of the Revised Budget for the State of West Bengal for 1970-71, were moved.

***9. Statutory Resolution**

Shri Ram Niwas Mirdha moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 19th March, 1970, in respect of West Bengal issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 1st October, 1970.”

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The following members took part in the combined debate on the West Bengal Budget and the Statutory Resolution:—

- (1) Shrimati Sucheta Kripalani
- (2) Shri A. K. Sen
- (3) Shri N. K. Somani
- (4) Shrimati Ila Palchoudhuri
- (5) Shri Yajna Datt Sharma
- (6) Shri R. D. Bhandare
- (7) Shri G. Viswanathan
- (8) Shri P. Venkatasubbaiah (*Speech unfinished*).

The discussion was not concluded.

10. Discussion Under Rule 193

Shri Shri Chand Goyal raised a discussion on the hardship caused by the abnormal rise in prices of drugs used by the common man.

*Discussed together.

[P.T.O.]

The following members took part in the debate:—

- (1) Shrimati Tarkeshwari Sinha
- (2) Shri Era Sezhiyan
- (3) Shri Bedabrata Barua
- (4) Shri N. K. Somani
- (5) Shri Tenneti Viswanatham
- (6) Shri Ramavatar Shastri
- (7) Shri Jyotirmoy Bosu
- (8) Shri D. K. Kunte
- (9) Shri Shiva Chandra Jha
- (10) Shri Manubhai Patel

Dr. Triguna Sen replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st August, 1970)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 21, 1970|Sravana 30, 1892 (Saka)

No. 431

1. Starred Questions

Starred Questions Nos. 541—544 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3549—3595, 3597—3599, 3601—3618, 3620—3633, 3635—3716, 3718, 3720—3736, 3738 and 3740—3748 were laid on the Table.

3. Calling Attention

Shri M. L. Sondhi called the attention of the Minister of Tourism and Civil Aviation to the reported strike by the workers of Ashoka Hotel.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

4. Papers Laid on the Table

A copy of the Annual Report of the Indian Institute of Management, Ahmedabad, for the year 1969-70 together with a statement regarding not laying the Hindi version of the Report, was laid on the Table.

5. Financial Committees 1969-70 (A Review)—Laid on the Table

Secretary laid on the Table a copy of the "Financial Committees, 1969-70 (A Review)".

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 18th August, 1970, Rajya Sabha agreed without any amendment to the Indian Post Office (Amendment) Bill, 1970, passed by Lok Sabha on the 30th July, 1970.
- (ii) That at its sitting held on the 19th August, 1970, Rajya Sabha agreed without any amendment to the Contract Labour (Regulation and Abolition) Bill, 1970, passed by Lok Sabha on the 5th August, 1970.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th August, 1970.

[P.T.O.]

8. Personal Explanation Under Rule 357

Shri Bal Raj Madhok made a personal explanation regarding certain statements about him made in the House by Shri Shashi Bhushan on the 20th May, 1970.

(Lok Sabha adjourned at 1-20 p.m. and re-assembled at 2-35 p.m.)

*9. The West Bengal Budget

Discussion on the following items of business continued:—

- (i) General Discussion on the Revised Budget for the State of West Bengal for 1970-71.
- (ii) Demands for Grants Nos. 1 to 9, 11 to 47, 50 to 52 and 54 in respect of the Revised Budget for the State of West Bengal for 1970-71, and the cut motions thereto moved on the 20th August, 1970.

Forty-nine more cut motions (Nos. 20 to 68) relating to the Demands for Grants in respect of the Revised Budget for the State of West Bengal for 1970-71, were moved.

*10. Statutory Resolution

Discussion on the following Resolution moved by Shri Ram Niwas Mirdha on the 20th August, 1970, continued:—

“That this House approves the continuance in force of the Proclamation dated the 19th March, 1970, in respect of West Bengal issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 1st October, 1970.”

The following members took part in the combined debate on the West Bengal Budget and the Statutory Resolution:—

- (1) Shri P. Venkatasubbaiah
- (2) Shri Krishna Kumar Chatterji (*Speech unfinished*).

The discussion was not concluded.

11. Motion Re: Sixty-Sixth Report of Committee on Private Members' Bills and Resolutions

Shri Naval Kishore Sharma moved the following motion:—

“That this House do agree with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th August, 1970.”

The motion was adopted.

12. Private Member's Resolution—Under Consideration

Shri Nath Pai concluded his speech on the following Resolution moved by him on the 7th August, 1970:—

“This House regrets that there has been no improvement in the law and order situation in West Bengal even after promulgation of President's rule and expresses grave concern at the

*Discussed together.

wide-spread unchecked violent activities throughout the State thus endangering life, property, security and democracy in the country.”

Four amendments were moved by Sarvashri Bibhuti Mishra, J. M. Lobo Prabhu, Tridib Chaudhuri and B. P. Mandal.

The following members took part in the debate:—

- (1) Shri Onkar Lal Bohra
- (2) Shri Mrityunjay Prasad
- (3) Pandit D. N. Tiwary
- (4) Shri D. N. Patodia
- (5) Shri Virbhadra Singh
- (6) Shri B. P. Mandal
- (7) Chaudhuri Randhir Singh

A motion moved by Shri Prem Chand Verma that the time allotted for discussion of the Resolution be extended by three hours, was adopted.

On a motion moved by Shri Nath Pai, that the House do continue to sit for three hours after 6 P.M. today, the House divided, Ayes 49; Noes 88. The motion was accordingly negatived.

The discussion on the Resolution was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th August, 1970)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 25, 1970|Bhadra 3, 1892 (Saka)

No. 432

1. Starred Questions

Starred Questions Nos. 571, 576—578, 580, 583 and 587 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3749—3773, 3775—3788, 3790—3796, 3798—3849, 3851—3879 and 3881—3948 were laid on the Table.

3. Calling Attention

Shri Yashpal Singh called the attention of the Minister of Irrigation and Power to the reported damage caused to crops and closure of Power houses due to siltation of sand in the upper (Northern) Ganges Canal at Hardwar.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

4. Intimation Re. Arrest of Members

The Speaker informed the House of a communication, dated the 23rd August, 1970, from the Sub-Divisional Magistrate, Parliament Street Courts, New Delhi, intimating that Sarvashri Arjun Singh Bhadoria and Shiva Chandra Jha, Members, Lok Sabha, were arrested at Mehrauli, under Section 143 of the Indian Penal Code, for being members of an unlawful assembly and were produced before the Sub-Divisional Magistrate, Parliament Street Courts, New Delhi, on the 23rd August, 1970 at 1-30 P.M. on their refusal to furnish personal bond for Rs. 1,000/- each, for being released on bail, the Members were remanded to judicial custody till the 5th September, 1970 and that they were lodged in the Central Jail, Tihar, Delhi.

*5. The West Bengal Budget

Discussion on the following items of business continued :—

- (i) General Discussion on the Revised Budget for the State of West Bengal for 1970-71.

*Discussed together.

[P.T.O.]

for Grants Nos. 1 to 9, 11 to 47, 50 to 52 and 54 in respect of the Revised Budget for the State of West Bengal for 1970-71 and cut motions thereto moved on the 20th and 21st August, 1970.

The cut motions moved on the 20th and 21st August, 1970, were negatived.

All the Demands for Grants in respect of the Revised Budget for the State of West Bengal for 1970-71, as shown under column 4 of the printed List of Demands for Grants (West Bengal) for 1970-71, were voted in full after discussion as indicated under para 6 below.

***6. Statutory Resolution—Adopted**

Discussion on the following Resolution moved by Shri Ram Niwas Mirdha on the 20th August, 1970, continued:—

“That this House approves the continuance in force of the Proclamation dated the 19th March, 1970, in respect of West Bengal issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 1st October, 1970.”

The following members took part in the combined debate on the West Bengal Budget and the Statutory Resolution:—

- (1) Shri Krishna Kumar Chatterji
- (2) Shri Indrajit Gupta
- (3) Shri Deven Sen

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (4) Shrimati Uma Roy
- (5) Shri P. Ramamurti.
- (6) Shri Chandrika Prasad
- (7) Shri Sardar Amjad Ali
- (8) Shri S. R. Damani
- (9) Shri Samar Guha
- (10) Dr. (Mrs.) Maitreyee Bose
- (11) Shri Prakash Vir Shastri
- (12) Shri Prabhu Dayal Himatsingka
- (13) Shri Benoy Krishna Daschowdhury
- (14) Chaudhuri Randhir Singh
- (15) Shri Vidya Charan Shukla spoke (by way of reply to the West Bengal Budget).
- (16) Shri Krishna Chandra Pant spoke (by way of reply to the Statutory Resolution)

The Resolution was adopted.

7. Government Bill—Introduced

The West Bengal Appropriation (No. 2) Bill, 1970.

*Discussed together.

8. Government Bill—Passed

The West Bengal Appropriation (No. 2) Bill, 1970

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri Kanwar Lal Gupta
- (2) Shri Vidya Charan Shukla

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th August, 1970)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 26, 1970 | Bhadra 4, 1892 (Saka)

No. 433

1. Starred Questions

Starred Questions Nos. 601, 602 and 604—607 were orally answered. Replies to Starred Questions Nos. 603, 608—619 and 621—630 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3949—3967, 3969—4002, 4004—4059, 4061, 4062, 4064—4090, 4092—4108, 4110—4117, 4119 and 4120 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Defence regarding Frigates purchased from U.S.S.R. was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the Council of Scientific and Industrial Research for the year 1969, along with the Audited Accounts for the year 1968-69.
- (2) A supplementary statement on the flood situation in the country.
- (3) A copy of the Annual Report (Hindi and English versions) of the Garden Reach Workshops Limited, Calcutta, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (4) A copy of the Export of Jute Bagging for Wrapping Cotton Bales (Inspection) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 2672A in Gazette of India dated the 6th August, 1970, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

[P.T.O.]

- (5) A copy of the Passports (Amendment) Rules, 1970, (Hindi and English versions) published in Notification No. G.S.R. 1061 in Gazette of India dated the 18th July, 1970 under sub-section (3) of section 24 of the Pasports Act, 1967.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 19th August, 1970, Rajya Sabha passed the Prevention of Food Adulteration (Amendment) Bill, 1970.
- (ii) That at its sitting held on the 21st August, 1970, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a Member of Rajya Sabha to the Joint Committee of the Houses on the Commissions of Inquiry (Amendment) Bill, 1969, in the vacancy caused by the resignation of Shri Sheel Bhadra Yajee and appointed Shri Ram Niwas Mirdha, Member of Rajya Sabha, to the said Joint Committee to fill the vacancy.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Prevention of Food Adulteration (Amendment) Bill, 1970, as passed by Rajya Sabha.

7. Announcement by Speaker

The Speaker made an announcement regarding fixation of sitting of the House on Thursday, the 3rd September, 1970.

8. Intimation Re: Arrest of Member

The Speaker informed the House of a wireless message, dated the 25th August, 1970, from the Superintendent of Police, Puri, Orissa, intimating that Shri Rabi Ray, Member, Lok Sabha, was arrested on the 25th August, 1970 at about 3-45 P.M. for leading a procession to occupy Rajbhavan, Puri and a case under Sections 143, 447 and 511 of the Indian Penal Code registered against him. On his refusal to go on bail, the Member was remanded to jail custody and lodged in Puri jail.

9. Intimation Re: Conviction of Member

The Speaker informed the House of a telegram, dated the 25th August, 1970, from the District Magistrate, Barabanki, intimating that Shri Jharkhande Rai, Member, Lok Sabha, was sentenced on that day to undergo simple imprisonment for seven days under Section 188 of the Indian Penal Code read with Section 144 of the Code of Criminal Procedure.

10. Report of Joint Committee

Shri K. Narayana Rao presented the Sixth Report of the Joint Committee on Offices of Profit.

11. Government Bill—Introduced

The National Service Bill, 1970.

12. Motion Regarding Joint Committee

Shri Y. B. Chavan moved the following motion:—

“That this House do resolve that the membership of the Joint Committee of the Houses on the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto, be increased by 3 members, 2 from this House, namely:—

(1) Shri Y. B. Chavan

(2) Shri Vidya Charan Shukla

and 1 from Rajya Sabha; and

that this House do recommend to Rajya Sabha that Rajya Sabha do agree to appoint 1 more member from Rajya Sabha to the said Joint Committee and communicate to this House the name of the member so appointed to the Joint Committee.”

The motion was adopted.

13. Supplementary Demands for Grants (General) for 1970-71

Discussion on the Supplementary Demands for Grants Nos. 30, 33, 35, 60, 69, 70, 78, 100, 108, 111, 112, 114, 117 and 127 in respect of the Budget (General) for 1970-71, commenced and was concluded.

Forty-four cut motions [Nos. 1 to 31 and 34 to 46] were moved and negatived.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

All the Supplementary Demands for Grants in respect of the Budget (General) for 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1970-71, were voted in full.

14. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1970.

15. Government Bill—Passed

The Appropriation (No. 3) Bill, 1970

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

Shri Ramavatar Shastri took part in the debate.

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

[P.T.O.]

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

16. Supplementary Demand for Grant (Railways) for 1970-71

Discussion on the Supplementary Demand for Grant No. 2 in respect of the Budget (Railways) for 1970-71, commenced.

Sixteen cut motions [Nos. 1 to 8 and 12 to 19] were moved.

The discussion was not concluded.

17. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of External Affairs to the reported sale of a large number of girls from Kerala and other parts of the country to Europe to make them nuns forcibly and the steps taken by Government to check it.

The Minister of External Affairs made a statement in regard thereto. (Lok Sabha adjourned till 11 A.M. on Thursday, the 27th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 27, 1970|Bhadra 5, 1892 (Saka)

No. 434

1. Starred Questions

Starred Questions Nos. 633—635, 637—641 and 643 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4121—4313 and 4315—4320 were laid on the Table.

A statement by the Minister of State in the Ministry of Information and Broadcasting and Communications correcting the reply given on the 20th March, 1969 to Unstarred Question No. 3854 regarding Advance Increments to Engineering Supervisors in All India Radio was laid on the Table.

3. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Information and Broadcasting and Communications regarding Students' Attempt to seize Sarnath Radio Station was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shrimati Tarkeshwari Sinha called the attention of the Minister of External Affairs to the reported expulsion of the B.B.C. Correspondent and the decision to close down B.B.C. unit in India.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Registration of Newspapers (Central) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 721 in Gazette of India dated the 2nd May, 1970, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867.

[P.T.O.]

- (2) A copy of the Taxes on Entry of Goods into Calcutta Metropolitan Area Act, 1970 (Hindi and English versions) (President's Act No. 18 of 1970) published in Gazette of India dated the 13th August, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.
- (3) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1968-69 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (4) A copy of the Revised Estimates for the year 1969-70 and Budget Estimates for the year 1970-71 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948

6. Intimation Re: Arrest of Member

The Speaker informed the House of a telegram, dated the 26th August, 1970, from the District Magistrate, Barabanki, intimating that Shri Ram Sewak Yadav, Member, Lok Sabha, was arrested on the 26th August, 1970 at 2 P.M. at Barabanki City, under Section 188 of the Indian Penal Code, for violating orders under Section 144 of the Code of Criminal Procedure and that he was sent to District Jail, Faizabad.

7. Supplementary Demand for Grants (Railways) for 1970-71.

Discussion on the Supplementary Demand for Grant No. 2 in respect of the Budget (Railways) for 1970-71 and the cut motions thereto moved on the 26th August, 1970, continued and was concluded.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.)

The cut motions moved on the 26th August, 1970, were negatived.

The Supplementary Demand for Grant in respect of the Budget (Railways) for 1970-71, as shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) for 1970-71, was voted in full.

8. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1970.

9. Government Bill—Passed

The Appropriation (Railways) No. 3 Bill, 1970

The motion for consideration of the Bill was moved by Shri Gulzari Lal Nanda.

The following members took part in the debate:—

- (1) Shri Kanwar Lal Gupta
- (2) Shri Ramavatar Shastri
- (3) Shri Shiva Chandra Jha

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gulzari Lal Nanda.

The motion was adopted and the Bill was passed.

10. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Hem Barua raised a half-an-hour discussion on points arising out of the answer given on the 31st July, 1970 to Starred Question No. 122 regarding increase of Naxalite activities in the country.

Shri Krishna Chandra Pant replied to the discussion.

11. Discussion Under Rule 193

Shri Shri Chand Goyal raised a discussion on the statement laid on the Table by the Minister of Foreign Trade on the 31st July, 1970 regarding establishment of Cotton Corporation of India.

The following members took part in the debate:—

(1) Shri M. R. Masani

(2) Shri Deorao S. Patil

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 28, 1970|Bhadra 6, 1892 (Saka)

No. 435

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarvashri N. G. Ranga, J. M. Lobo Prabhu, Bal Raj Madhok, S. Kandapan, Yogendra Sharma, Hem Barua, Shri Chandra Jha and Benoy Krishna Daschowdhury made references to the passing away of Shri K. B. Jivaraj Hegde, who was a Member of the Central Legislative Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 661—663, 669, 671 and 672 were orally answered. Replies to Starred Questions Nos. 664—668, 670, 673—687, 689 and 690 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4321—4390, 4392—4417, 4419—4439, 4441—4461 and 4463—4520 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Information and Broadcasting and Communications regarding Super-Power Transmitter in Calcutta was orally answered and supplementaries were also answered thereon.

5. Calling Attention

Shri Samar Guha called the attention of the Minister of External Affairs to the reported decision of the Government to bring ashes supposed to be of Netaji Subhash Chandra Bose from Japan to India.

The Minister of External Affairs made a statement in regard thereto.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1968-69.

(2) A copy of the Aircraft (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 594 in Gazette of India dated the 11th April, 1970, under section 14A of the Aircraft Act, 1934 together with an explanatory note.

(3) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—

- | | |
|---|------------------------|
| (i) Supplementary Statement Nos. V and VI | Tenth Session, 1970. |
| (ii) Supplementary Statement No. VII | Ninth Session, 1969. |
| (iii) Supplementary Statement No. IX | Eighth Session, 1969. |
| (iv) Supplementary Statement No. XIX | Seventh Session, 1969. |
| (v) Supplementary Statement No. XIV | Sixth Session, 1968. |
| (vi) Supplementary Statement No. XXI | Fifth Session, 1968. |
| (vii) Supplementary Statement No. XXVII | Fourth Session, 1968. |
| (viii) Supplementary Statement No. XXI | Third Session, 1967. |

(4) A copy of the Union Public Service Commission (Exemption from Consultation) Supplementary Regulations, 1970 (Hindi and English versions) under clause (5) of article 320 of the Constitution, together with an explanatory note.

(5) A copy of the Annual Accounts of the Kandla Port Trust for the year 1968-69 and the Audit Report thereon, under subsection (2) of section 103 of the major Port Trust Act, 1963.

7. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

The Minutes of the Sixty-fifth to Sixty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

8. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation (No. 2) Bill, 1970, passed by Lok Sabha on the 25th August, 1970.

9. Report of Committee on Government Assurances

Shri K. Anbazhagan presented the Ninth Report of the Committee on Government Assurances.

10. Statement Re. Demands for Excess Grants (General) for 1968-69

Shri Vidya Charan Shukla presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1968-69.

11. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 31st August, 1970.

12. Statement by Minister

The Minister of State for Home Affairs laid on the Table a statement clarifying certain information given to the House on the 30th July, 1970 in response to a Calling Attention regarding the killing of four Harijans in village Tamdi in Sambalpur District of Orissa.

(Lok Sabha adjourned at 1-30 P.M. and re-assembled at 2-35 P.M.)

13. Government Bill—Introduced

The High Court Judges (Conditions of Service) Amendment Bill, 1970

The motion for leave to introduce the Bill moved by Shri Ram Niwas Mirdha was opposed. The motion was adopted and the Bill was introduced.

***14. Statutory Resolution**

Shri Kanwar Lal Gupta moved the following Resolution:—

“This House disapproves of the Delhi University (Amendment) Ordinance, 1970 (Ordinance No. 4 of 1970) promulgated by the President on the 20th June, 1970.”

***15. Government Bill—Under Consideration**

The Delhi University (Amendment) Bill, 1970, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. V. K. R. V. Rao. His speech was not concluded.

The discussion was not concluded.

16. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1970 (*Amendment of article 163*) by Shri Om Prakash Tyagi.

(2) The Utilization of Laid Adjoining Railway Track Bill, 1970 by Shri Raghuvir Singh Shastri.

(3) The Code of Criminal Procedure (Amendment) Bill, 1970 (*Amendment of Section 488*) by Shri Raghuvir Singh Shastri.

(4) The Constitution (Amendment) Bill, 1970 (*Amendment of Third Schedule*) by Shri Shiva Chandra Jha.

*Taken up together.

[P.T.O.]

(5) The Constitution (Amendment) Bill, 1970 (*Amendment of article 74*) by Shri Om Prakash Tyagi.

(6) The Members of Parliament Legislative Proposals Bill, 1970 by Shri Raghuvir Singh Shastri

(7) The Constitution (Amendment) Bill, 1970 (*Insertion of new article 16A*) by Shri Nath Pai.

(8) The Constitution (Amendment) Bill, 1970 (*Substitution of article 370*) by Shri Yashwant Singh Kushwah.

17. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1970 (Amendment of articles 330 and 332) by Shri Suraj Bhan

Discussion, on the motion for consideration of the Bill moved by Shri Suraj Bhan on the 31st July, 1970, continued.

A motion moved by Shri Kanwar Lal Gupta that the discussion on the Bill be extended by another 3 hours, was adopted.

The following members took part in the debate:—

- (1) Shri S. M. Siddayya
- (2) Shri Atamdas
- (3) Shri Tayappa Hari Sonavane
- (4) Shri Shiva Chandra Jha
- (5) Shri R. D. Bhandare
- (6) Shri S. Kandappan
- (7) Shri Debananda Amat
- (8) Shri D. Basumatari
- (9) Shri Shiva Chandika Prasad
- (10) Shri Shiv Charan Lal
- (11) Shri Onkar Lal Berwa
- (12) Shri Ramavatar Shastri (*Speech unfinished*).

The discussion was not concluded.

18. Half-an-hour Discussion on Matters Arising out of Answer to Question

Dr. Sushila Nayar raised a half-an-hour discussion on points arising out of the answer given on the 28th July, 1970 to Starred Question No. 34 regarding restriction on Indians to take wine in big hotels in Delhi.

Shri K. Hanumanthaiya replied to the discussion.

19. Motion under Rule 388

Shri R. Umanath moved the following motion:—

“That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for fixing a sitting of the House on Saturday, the 29th August, 1970, be suspended.”

The motion was adopted.

(i) Shri R. Umanath moved the following motion:—

“That the House do rescind the decision taken by the House on the 13th August, 1970 that there will be no sitting of the House on Saturday, the 29th August, 1970.”

The motion was adopted.

(ii) Shri R. Umanath moved the following motion:—

“That the House do also sit on Saturday, the 29th August, 1970, for consideration and passing of the Patents Bill, 1967, as reported by the Joint Committee.”

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 29th August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Saturday, August 29, 1970|Bhadra 7, 1892 (Saka)

No. 436

GOVERNMENT BILL—PASSED

The Patents Bill, 1967, as reported by Joint Committee ✓

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Dinesh Singh.

The following members took part in the debate:—

- (1) Dr. Sushila Nayar.
- (2) Shri Prem Chand Verma.
- (3) Shri N. Dandekar.
- (4) Shri K. Ananda Nambiar.
- (5) Shri H. N. Mukerjee.
- (*Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.*)
- (6) Shri Tulshidas Jadhav.
- (7) Shri Kanwar Lal Gupta.
- (8) Shri S. Kandappan.
- (9) Shri K. N. Tewari.
- (10) Shri Shiva Chandra Jha.
- (11) Shri Samar Guha.
- (12) Chaudhuri Randhir Singh.
- (13) Shri Tenneti Viswanatham.
- (14) Shri Bhola Nath Master.
- (15) Shri Sheo Narain.

The Dinesh Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 52 were adopted.

On amendment No. 21 to Clause 53 moved by Shri Shiva Chandra Jha, the House divided, Ayes 11; Noes 119. The amendment was accordingly negatived.

An amendment to Clause 53 was adopted.

Clause 53 was adopted, as amended.

[P.T.O.]

On amendment No. 5 for insertion of new Clause 53A, moved by Shri N. K. Somani, the House divided, Ayes 18; Noes 133. The amendment was accordingly negatived.

Clauses 54 to 87 were adopted.

Clause 88 was adopted, as amended.

Clauses 89 to 99 were adopted.

Clause 100 was adopted, as amended.

Clauses 101 to 106 were adopted.

Clause 107 was adopted, as amended.

Clauses 108 to 141 were adopted.

Clause 142 was adopted, as amended.

Clauses 143 to 163 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Dinesh Singh.

The following members took part in the debate:—

(1) Dr. Sushila Nayar.

(2) Shri Beni Shanker Sharma.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st August, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART 1

[Brief Record of Proceedings]

Monday, August 31, 1970|Bhadra 9, 1892 (Saka)

No. 437

1. Starred Questions

Starred Questions Nos. 692—696 were orally answered. Further Supplementaries were also answered on SQ. No. 691, which was orally answered on the 10th August, 1970 and was held over then, by the Chair for further Supplementaries. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4521—4629, 4631—4683 and 4685—4720 were laid on the Table.

A statement by the Minister of State in the Ministry of Health and Family Planning and Works, Housing and Urban Development correcting the reply given on the 27th July, 1970 to Unstarred Question No. 89 regarding Cut in expenditure of Ministers' and Officers' furniture, electricity, stationery etc. was laid on the Table.

3. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Petroleum and Chemicals and Mines and Metals to the reported piffering and destructive activities on Haldia-Barauni Oil Pipeline near West Bengal—Bihar border.

The Minister of Petroleum and Chemicals and Mines and Metals made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Plan Progress Report—1968-69 (Hindi and English versions).
- (2) A statement (Hindi and English versions) regarding the setting up of a Commission of Inquiry into the affairs of the Pipelines Division of Indian Oil Corporation.
- (3) (i) A copy of the Report of the Enquiry (N. S. Rau's Report) into circumstances leading to Government's decision to re-align the Haldia-Barauni pipeline laid over the coalfield area.

[P.T.O.]

reasons for not laying the Hindi version of the report simultaneously.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1968-69.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report of the Oil and Natural Gas Commission for the year 1968-69 together with the Audited Accounts under sub-section (5) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (6) A copy of the Annual Report of the Hydrocarbons India private Limited, New Delhi, for the year 1968 together with the Audited Accounts.
- (7) A copy of the Review by the Government on the Reports mentioned at (5) and (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (v) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Synthetic Rubber, (Price Control) Order, 1969, published in Notification No. S.O. 4922 in Gazette of India dated the 16th December, 1969.
 - (ii) The Synthetic Rubber (Price Control) Amendment Order, 1970, published in Notification No. S.O. 1092 in Gazette of India dated the 16th March, 1970.
- (9) A copy each of the following Notifications issued under the Synthetic Rubber (Price Control) Order, 1969:—
 - (i) S.O. 4923 published in Gazette of India dated the 16th December, 1969 fixing the sale prices of synthetic rubber.
 - (ii) S.O. 4924 published in Gazette of India dated the 16th December, 1969.
 - (iii) S.O. 1092 published in Gazette of India dated the 16th March, 1970, making certain amendment to Notification No. S.O. 4923 dated the 16th December, 1969.
 - (iv) S.O. 1093 published in Gazette of India dated the 16th March, 1970.
 - (v) S.O. 2669 published in Gazette of India dated the 4th August, 1970.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (8) (9) above.

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) The mineral Concession (Amendment) Rules, 1970, published in Notification No. G.S.R. 1116 in Gazette of India dated the 1st August, 1970.
 - (ii) The Mineral Concession (Second Amendment) Rules, 1970, published in Notification No. G.S.R. 1117 in Gazette of India dated the 1st August, 1970.
- (12) A copy of Notification No. G.S.R. 1153 (Hindi and English versions) published in Gazette of India dated the 5th August, 1970 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1142 published in Gazette of India dated the 8th August, 1970.
 - (ii) G.S.R. 1143 published in Gazette of India dated the 8th August, 1970.
 - (iii) G.S.R. 1177 published in Gazette of India dated the 12th August, 1970 together with an explanatory memorandum.
 - (iv) G.S.R. 1178 published in Gazette of India dated the 14th August, 1970 together with an explanatory memorandum.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Forty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 1092 in Gazette of India dated the 25th July, 1970.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Forty-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 1093 in Gazette of India dated the 25th July, 1970.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Forty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 1094 in Gazette of India dated the 25th July, 1970.
 - (iv) The Customs and Central Excise Duties Export Drawback (General) Fiftieth Amendment Rules, 1970, published in Notification No. G.S.R. 1139 in Gazette of India dated the 8th August, 1970.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Fifty-first Amendment Rules, 1970, published in Notification No. G.S.R. 1140 in Gazette of India dated the 8th August, 1970.

[P.T.O.]

- (vi) The Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 1970, published in Notification No. G.S.R. 1141 in Gazette of India dated the 8th August, 1970.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Fifty-third Amendment Rules, 1970, published in Notification No. G.S.R. 1175 in Gazette of India dated the 15th August, 1970.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th August, 1970, Rajya Sabha passed the Indian Telegraph (Amendment) Bill, 1970.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Indian Telegraph (Amendment) Bill, 1970, as passed by Rajya Sabha.

7. Intimation Re. Conviction of Member

The Speaker informed the House of a telegram, dated the 29th August, 1970, from the Additional Sub-Divisional Magistrate, Lakhimpur, District Kheri, intimating that Shri Jageshwar Yadav, Member, Lok Sabha, presently lodged in District Jail, Kheri, was tried under Section 188 of the Indian Penal Code, for violating orders promulgated under Section 144 of the Code of Criminal Procedure and was sentenced to simple imprisonment for three days on the 29th August, 1970.

8. Report of Committee on Absence of Members

Shri G. C. Naik presented the Fifteenth Report of the Committee on Absence of Members from the Sittings of the House.

9. Statement Re. Demands for Excess Grants (Railways) for 1968-69

Shri Gulzari Lal Nanda presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1968-69.

10. Statements by Ministers

(i) The Minister of State for Finance made a statement correcting the answer given on the 27th July, 1970 to Starred Question No. 6 regarding search of baggage of officers accompanying the President by customs authorities at Palam on 22-6-1970.

(ii) The Minister of Tourism and Civil Aviation made a statement regarding Indian Airlines Fokker Friendship aircraft VT-DWT missing since the 29th August, 1970.

11. Motion Regarding Report of Select Committee

Shri R. K. Amin moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to consolidate and amend the law relating to customs duties upto the 1st April, 1971.”

The motion was adopted.

12. Government Bills—Introduced

- (1) The Prevention of Insults to National Honour Bill, 1970.
- (2) *The Supreme Court Judges (Conditions of Service) Amendment Bill, 1970.*

The motion for leave to introduce the Bill moved by Shri Ram Niwas Mirdha was opposed. The motion was adopted and the Bill was introduced.

*13. Statutory Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Kanwar Lal Gupta on the 27th August, 1970, continued:—

“This House disapproves of the Delhi University (Amendment) Ordinance, 1970 (Ordinance No. 4 of 1970) promulgated by the President on the 20th June, 1970.”

The Resolution was withdrawn by the leave of the House after discussion as indicated under para 14 below.

*14. Government Bill—Passed

The Delhi University (Amendment) Bill, 1970, as passed by Rajya Sabha

Dr. V. K. R. V. Rao concluded his speech on the motion for consideration of the Bill, as passed by Rajya Sabha, moved by him on the 27th August, 1970.

The following members took part in the combined debate on the Resolution (Vide para 13 above) and the motion for consideration of the Bill:

(1) Shri C. K. Bhattacharyya

(Lok Sabha adjourned at 1 p.m. and re-assembled at 2-05 P.M.)

(2) Shri K. P. Singh Deo

(3) Shri Yadav Shivram Mahajan

(4) Shri Ramavatar Shastri

(5) Shri Shiva Chandra Jha

(6) Shri R. D. Bhandare

(7) Shri Prakash Vir Shastri

(8) Shri Bal Raj Madhok

(9) Shrimati Ila Palchoudhuri

(10) Shri Samarendra Kundu

(11) Shri S. Kandappan

(12) Shri Abdul Ghani Dar

(13) Shaudhuri Randhir Singh

(14) Shri Janeshwar Misra

Dr. V. K. R. V. Rao replied to the debate.

Shri Kanwar Lal Gupta spoke (by way of reply to the Statutory Resolution).

*Discussed together.

[P.T.O.]

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

On amendment No. 1 to Clause 2 moved by Shri Shiva Chandra Jha, the House divided, Ayes 34; Noes 120. The amendment was accordingly negatived.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. V. K. R. V. Rao.

The motion was adopted and the Bill was passed.

15. Motion Re. Contempt of the House

Shri K. Raghuramaiah moved the following motion:—

This House resolves that the persons calling themselves (1) Swami Yogeshwara Nand Giri and (2) Shri Raj Kumar Jain who raised slogans from the Visitors' Gallery at 12.45 P.M. today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 6 P.M. on Tuesday, the 1st September, 1970 and sent to Tihar Jail, Delhi."

The motion was adopted.

16. Intimation Re: Release of Member

The Chairman informed the House of a wireless message, dated the 31st August, 1970, from the Sub-Divisional Judge, Barabanki, to the Speaker, intimating that Shri Jharkhande Rai, Member, Lok Sabha, was released today after serving seven days' sentence.

17. Motions

** (i) Discussion on the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, continued:—

"That this House takes note of the Sixteenth, Seventeenth and Eighteenth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively."

** (ii) Discussion on the following motion moved by Shri Suraj Bhan on the 20th May, 1970, continued:—

"That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I—V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration."

Shri Janeshwar Misra took part in the combined debate on the two motions. His speech was not concluded.

The discussion was not concluded.

**Taken up together.

Discussion on the growing discontent amongst the Central Government employees throughout the country because of abnormal delay in the payment of interim relief, continued.

The following members took part in the debate:—

- (1) Shri R. Umanath
- (2) Shri Deven Sen
- (3) Shri Samarendra Kundu
- (4) Shri Chandrika Prasad
- (5) Shri Sheo Narain

Shri Vidya Charan Shukla replied to the discussion.

19. Statement by Minister

The Minister of Railways made a statement regarding the closure of S.S. Light Railway.

,Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st September, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 1, 1970|Bhadra 10, 1892 (Saka)

No. 438

1. Starred Questions

Starred Questions Nos. 721—723 and 725—728 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4721—4920 were laid on the Table.

A statement by the Minister of Railways correcting the reply given on the 5th May, 1970 to Unstarred Question No. 8510 regarding Distinction between personnel of Railway Protection Force and Special Force was laid on the Table.

3. Calling Attention

Shrimati Tarkeshwari Sinha called the attention of the Minister of Food and Agriculture to the reported drought conditions in Bihar, Eastern U.P. and other parts of the country.

The Minister of Food and Agriculture made a statement in regard thereto.

4. Question of Privilege

The Speaker informed the House that in regard to the question of privilege given notice of by Shri Shiva Chandra Jha on the 17th August, 1970, against the Editor of the "Indian Nation", Patna, for publishing a distorted version of the speech made by the Member in the House on the 12th August, 1970, in its issue of the 13th August, 1970, the Editor of the said newspaper in his reply dated the 21st August, 1970, had explained the circumstances under which the mistake occurred and expressed his regret and in view of that he had directed the Editor to publish his regret and clarification in his newspaper and the matter was being treated as closed.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Fortieth Report of the Law Commission on Law relating to the Attendance of Prisoners in Courts.
- (2) A copy of the Kerala University (Second Amendment) Ordinance, 1970 (Kerala Ordinance No. 3 of 1970) promulgated by

[P.T.O.]

the Governor of Kerala on the 20th April, 1970, under article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala.

- (3) (i) A copy of the Kerala Public Service Commission (Additional Functions as respects certain Corporation and Companies) Ordinance, 1970 (Kerala Ordinance No. 4 of 1970) promulgated by the Governor of Kerala on the 24th April, 1970, under article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala.
- (ii) A statement (Hindi and English versions) explaining the reasons for laying the Ordinance.
- (4) A copy of the Kerala General Sales Tax (Amendment) Ordinance, 1970 (Kerala Ordinance No. 9 of 1970) promulgated by the Governor of Kerala on the 14th May, 1970, under article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala.
- (5) (i) A copy each of the following Notifications under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
 - (a) The Post Office Savings Banks (Amendment) Rules, 1969, published in Notification No. G.S.R. 956 (English version) and G.S.R. 958 (Hindi version) in Gazette of India dated the 26th March, 1969.
 - (b) The Post Office Savings Bank (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 957 (English version) and G.S.R. 959 (Hindi version) in Gazette of India dated the 26th March, 1969.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (6) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Mormugao Port Trust for the year 1968-69 and the Audit Report thereon.
 - (ii) Annual Accounts of the Visakhapatnam Port Trust for the year 1968-69 and the Audit Report thereon.

6. Minutes of Committee on Absence of Members—Laid on the Table

The Minutes of the Fifteenth sitting of the Committee on Absence of Members from the Sittings of the House held on the 28th August, 1970, were laid on the Table.

7. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Maharaj Singh Bharati 27th July to 3rd September, 1970
(Eleventh Session).

(2) Shri J. Rameshwar Rao	27th July to 3rd September, 1970 (Eleventh Session).
(3) Shri K. Jaggaiah	24th April to 20th May, 1970 (Tenth Session).
(4) Shrimati Sudha V. Reddy	27th July to 3rd September, 1970 (Eleventh Session).
(5) Maharani Gayatri Devi of Jaipur	27th July to 3rd September, 1970 (Eleventh Session).
(6) Shri Kushok Bakula	27th July to 26th August, 1970 (Eleventh Session).
(7) Maharani Vijayamala Rajaram Chhatrapati Bhonsale	27th July to 2nd September, 1970 (Eleventh Session).
(8) Shri S. K. Patil	27th July to 25th August, 1970 (Eleventh Session).

8. Report of Committee on Petitions

Shri S. Supakar presented the Eighth Report of the Committee on Petitions.

9. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding accident to Indian Airlines Fokker Friendship aircraft VT-DWT on the 29th August, 1970.

10. Motions Regarding Joint Committees

(i) Shri N.K.P. Salve moved the following motion:—

“That this House do appoint Shrimati Indira Gandhi, Sarvashri Krishna Chandra Pant and Sunder Lal to the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952 in the vacancies caused by the resignations of Sarvashri Y. B. Chavan, Vidya Charan Shukla and Bishwanath Roy.”

The motion was adopted.

(ii) Shri J. M. Imam moved the following motion:—

“That this House do appoint Shri Paokai Haokip to the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto *vice* Shri Prakashchand B. Sethi resigned.”

The motion was adopted.

11. Motion Regarding Select Committee

Shri F. H. Mohsin moved the following motion:—

“That this House do appoint Sarvashri Vidya Charan Shukla and K. R. Ganesh to the Select Committee on the Bill to consolidate and amend the law relating to central duties of excise in the vacancies caused by the resignations of Sarvashri Prakashchand B. Sethi and B. R. Bhagat.”

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

[P.T.O.]

12. Government Bill—Under Consideration

The Constitution (Twenty-fourth Amendment) Bill, 1970

The motion for consideration of the Bill was moved by Shrimati Indira Gandhi.

Four motions for reference of the Bill to Supreme Court for its opinion, were moved by Sarvashri J. M. Imam, Abdul Ghani Dar, P. K. Deo and H. H. Maharaja Sriraj Meghrajji Dhrangadhra.

Five amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri B. P. Mandal, J. M. Imam, Abdul Ghani Dar, Beni Shanker Sharma and Yashpal Singh.

Four amendments for reference of the Bill to Select Committee, were moved by Sarvashri Kanwar Lal Gupta, Bal Raj Madhok, Abdul Ghani Dar and Raghuvir Singh Shastri.

The following members took part in the debate:—

- (1) Shri Morarji Desai
- (2) Shri Amrit Nahata
- (3) H. H. Maharaja Sriraj Meghrajji Dhrangadhra
- (4) Shri R. D. Bhandare
- (5) Shri S. A. Dange
- (6) Shri Chandrajeet Yadava
- (7) Shri Atal Bihari Vajpayee
- (8) Shri Rajdeo Singh
- (9) Shri Era Sezhiyan
- (10) Shrimati Sushila Rohatgi
- (11) Shri J. B. Kripalani

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd September, 1970).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 2, 1970 | Bhadra 11, 1892 (Saka)

No. 439

1. Starred Questions

Starred Questions Nos. 751—754, 756—759 and 763 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4921—5118 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 10 addressed to the Minister of Information and Broadcasting and Communications regarding Opening of Yuva Vani Centre by A.I.R., Calcutta was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Deorao S. Patil called the attention of the Minister of Irrigation and Power to the reported heavy rains and floods in Gujarat, Maharashtra and Andhra Pradesh and the resultant loss of life and property.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Plan, 1970-71 (Hindi and English versions).
- (2) A copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) A statement correcting the answer given on the 11th May, 1970 to Unstarred Question No. 9238 regarding duties attached to the post of Hindi Officer in the Ministry of Finance.
- (4) (i) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year ~~1968-69~~ and the Audit Report thereon.

[P.T.O.]

- (ii) A statement regarding delay in laying the above document.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1968-69 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1968-69.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of Government Resolution No. 2(10)Plant(A)|70 (BC) dated the 24th July, 1970 (Hindi and English versions) notifying Government's decisions on the recommendations of the P. C. Borooah Committee on the Tea Industry.
- (8) A copy of the Export of Steel Tubes and Tubulars (Quality Control and Inspection) Rules, 1970, (Hindi and English versions) published in Notifications No. S.O. 2743 in Gazette of India dated the 13th August, 1970, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (9) A copy of the Kerala Agricultural Workers' Payment of Prescribed Wages and Settlement of Agricultural Disputes Ordinance, 1970 (Kerala Ordinance No. 5 of 1970) (Hindi and English versions) promulgated by the Governor of Kerala on the 25th April, 1970, under article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala.

6. Papers relating to Estimates Committee—Laid on the Table

The following statements showing replies to the recommendations of the Estimates Committee, which were not furnished by Government in time for inclusion in the relevant Action Taken Reports, were laid on the Table:—

- (i) Statement showing the replies of Government to the recommendations noted in Chapter V of the 46th Report of the Estimates Committee (Fourth Lok Sabha).
- (ii) Statement showing the replies of Government to the recommendations noted in Chapter V of the 62nd Report of the Estimates Committee (Fourth Lok Sabha).
- (iii) Statement showing the replies of Government to the recommendations noted in Chapter V of the 64th Report of the Estimates Committee (Fourth Lok Sabha).
- (iv) Statement showing the replies of Government to the recommendations noted in Chapter V of the 71st Report of the Estimates Committee (Fourth Lok Sabha).

- (v) Statement showing the replies of Government to the recommendations noted in Chapter V of the 97th Report of the Estimates Committee (Fourth Lok Sabha).
- (vi) Statement showing the replies of Government to the recommendations noted in Chapter V of the 107th Report of the Estimates Committee (Fourth Lok Sabha).
- (vii) Statement showing the replies of Government to the recommendations noted in Chapter V of the 113th Report of the Estimates Committee (Fourth Lok Sabha).

7. Minutes of Estimates Committee—Laid on the Table

The Minutes of the sittings of the Estimates Committee relating to Hundred and twenty-ninth Report on the Department of Atomic Energy—Atomic Power, were laid on the Table.

8. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 1st September, 1970, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint one more member of Rajya Sabha to the Joint Committee of the Houses on the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969 and appointed Shri V. B. Raju, Member of Rajya Sabha, to the said Joint Committee.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1970, passed by Lok Sabha on the 26th August, 1970.

9. Intimation Re: arrest and release of Member

The Speaker informed the House of a telegram, dated the 1st September, 1970, from the Commissioner of Police, Madras, intimating that Shri S. K. Sambandhan, Member, Lok Sabha, was arrested at 13.45 hours on the 1st September, 1970 for assaulting the policemen on duty and for attempting to commit criminal trespass and that he was released on bail immediately.

10. Statement by Minister

The Minister of Foreign Trade laid on the Table a statement correcting the answer given on the 4th March, 1970 to a supplementary by Shri Maharaj Singh Bharati on Starred Question No. 214 regarding export of jute to European Economic Community.

11. Motion regarding Select Committee

Shri Tridib Chaudhuri moved the following motion:—

“That this House do appoint Shri Inder J. Malhotra to the Select Committee on the Bill to consolidate and amend the law relating to customs duties in the vacancy caused by the resignation of Shri Bali Ram Bhagat.”

The motion was adopted.

12. Government Bill—Passed

The Constitution (Twenty-fourth Amendment) Bill, 1970

Discussion on the motion for consideration of the Bill and the motions/amendments thereto moved on the 1st September, 1970, continued.

The following members took part in the debate:—

(1) Shri Y. B. Chavan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(2) Shri P. Ramamurti

(3) Shri S. M. Joshi

(4) Dr. Karan Singh

(5) Shri Surendranath Dwivedy

(6) Dr. Karni Singh

(7) Shri Prakash Vir Shastri

Shrimati Indira Gandhi replied to the debate.

The motion for reference of the Bill to Supreme Court for its opinion, moved by Shri J. M. Imam was negatived.

The remaining motions for reference of the Bill to Supreme Court for its opinion, moved by Sarvashri Abdul Ghani Dar, P. K. Deo and H. H. Maharaja Sriraj Meghrajji Dhrangadhra, were barred.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri B. P. Mandal was negatived.

The remaining amendments for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Sarvashri J. M. Imam, Abdul Ghani Dar, Beni Shanker Sharma and Yashpal Singh, were barred.

The amendment for reference of the Bill to Select Committee, moved by Shri Kanwar Lal Gupta was negatived.

The remaining amendments for reference of the Bill to Select Committee, moved by Sarvashri Bal Raj Madhok, Abdul Ghani Dar and Raghuvir Singh Shastri, were barred.

On the motion for consideration of the Bill, the House divided, Ayes 336; Noes 155. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 339; Noes 152.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 336; Noes 153.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

~~An amendment to Clause 1 was adopted.~~

On the motion for adoption of Clause 1, as amended, the House divided, Ayes 338; Noes 152.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri-mati Indira Gandhi.

Shri Abdul Ghani Dar took part in the debate.

On the motion the House divided, Ayes 339; Noes 154.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd September, 1970)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, September 3, 1970 | Bhadra 12, 1892 (Saka)

No. 440.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi version) on the Midterm General Elections in India, 1968-69—Volume I (General).
- (2) A copy each of the following Notifications (Hindi and English versions) making certain amendments in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950:—
 - (i) S.O. 2753 published in Gazette of India dated the 18th August, 1970.
 - (ii) S. O. 2816 published in Gazette of India, dated the 26th August, 1970.
- (3) A copy of the Indian Administrative Services (Pay), Eleventh Amendment Rules, 1970, (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 15th August, 1970, under sub-section (2) of section 3 of the all India Services Act, 1951.
- (4) A copy of the Kerala Drugs (Unlawful Possession) Ordinance, 1970 (Kerala Ordinance No. 8 of 1970) (Hindi and English versions) promulgated by the Governor of Kerala, on the 15th May, 1970, under article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala.
- (5) A statement clarifying certain information given to the House on the 4th August, 1970 in reply to Unstarred Question No. 1301 regarding Personnel of Board of Directors of Indian Oxygen Limited.
- (6) A copy of Notification No. G.S.R. 1179 (Hindi and English versions) published in Gazette of India dated the 15th August, 1970 rescinding the Madhya Pradesh Rice Procurement (Levy) Order, 1960, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[P.T.O

- (7) A copy each of the following Ordinances under article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala:—
- (i) The Agricultural Income-tax (Amendment) Ordinance, 1970 (Kerala Ordinance No. 6 of 1970) promulgated by the Governor of Kerala on the 26th April, 1970.
 - (ii) The Kerala Surcharge on Taxes (Amendment) Ordinance, 1970 (Kerala Ordinance No. 7 of 1970) promulgated by the Governor of Kerala on the 26th April, 1970.
- (8) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi for the year 1968-69 and the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.

2. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1970, passed by Lok Sabha on the 27th August, 1970.

3. Assent to Bill

Secretary laid on the Table the West Bengal Appropriation (No. 2) Bill, 1970 passed by the Houses of Parliament during the current session and assented to.

4. Presentation of Petition

Dr. Ram Subhag Singh presented a petition signed by Shri K. L. More regarding unemployment in the country and the condition of Scheduled Castes and Scheduled Tribes.

5. Statement by Prime Minister

The Prime Minister made a statement regarding Statehood to Manipur and Tripura.

6. Statements by Ministers

- (i) The Minister of State for Home Affairs made a statement regarding Himachal Pradesh.
- (ii) The Minister of Education and Youth Services made a statement clarifying certain information given to the House on the 10th August, 1970, in response to Calling Attention regarding the delay in payment of salaries to the University and College teachers in West Bengal and their demand for fulfilment of Government's assurances regarding their pay scales.
- (iii) The Minister of State for Finance made a statement clarifying certain information given to the House on the 19th May, 1970, in response to the Calling Attention regarding the reported misappropriation at the London Branch of the Central Bank of India.

7. Government Bill—Motion for Introduction withdrawn

The Criminal Law (Second Amendment) Bill, 1970

The motion for leave to introduce the Bill moved by Shri Ram Niwas Mirdha was opposed.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

After some discussion, the motion for introduction of the Bill was withdrawn by leave of the House.

8. Motion

Shri Kanwar Lal Gupta moved the following motion:—

“That this House disapproves the action of the Government in not sending protest note in writing to U.S.S.R. Government for showing large chunks of Indian territory as part of China in Russian Encyclopaedia.”

Two amendments were moved by Sarvashri Shri Chand Goyal and S. M. Banerjee.

The following members took part in the debate:—

- (1) Shri Sant Bux Singh
- (2) Shrimati Tarkeshwari Sinha
- (3) Shri Tulsidas Dasappa
- (4) Shri R. K. Amin
- (5) Shri R. K. Sinha
- (6) Shri S. Kandappan
- (7) Shri Bhogendra Jha
- (8) Shri R. Umanath
- (9) Shri Janeshwar Misra
- (10) Shri Chandrajeet Yadava
- (11) Shri Prakash Vir Shastri
- (12) Shri Piloo Mody
- (13) Shri Hem Barua
- (14) Shri J. B. Kripalani
- (15) Dr. Karni Singh
- (16) Shri Syed Ahmed Aga
- (17) Shri R. D. Bhandare
- (18) Chaudhuri Randhir Singh
- (19) Dr. Sushila Nayar
- (20) Shri B. P. Mandal
- (21) Shri S. M. Banerjee
- (22) Sardar Swaran Singh

Shri Kanwar Lal Gupta replied to the debate.

The amendment moved by Shri Shri Chand Goyal was negatived.

The amendment moved by Shri S. M. Banerjee was adopted.

[P.T.O

The motion was adopted in the following amended form:—

“That this House in view of the Government of India's action to ban those U.S.S.R. maps which show large chunks of Indian territory as part of China, recommends to the Government to ban or suitably black out all such maps published by foreign countries wherein any Indian territory has been shown as either disputed or in China or Pakistan.”

9. Report of Committee on Subordinate Legislation

Shri Shri Chand Goyal presented the Sixth Report of the Committee on Subordinate Legislation.

10. Intimations Re: Release of Members

The Speaker informed the House of wireless message and telegram, dated the 2nd September, 1970, from the Sub-Divisional Judge, Jaunpur, and District Magistrate, Barabanki, respectively, intimating that—

- (1) Shri Sarjoo Pandey, Member, Lok Sabha, was released from jail on the 2nd September, 1970;
- (2) Shri Ram Sewak Yadav, Member, Lok Sabha, was sentenced till rising of the Court on the 2nd September, 1970, under Section 188 of the Indian Penal Code, read with Section 144 of the Code of Criminal Procedure and was released after undergoing the same.

11. Government Bill—Motion for Reference to Select Committee—Adopted.

The Central Sales Tax (Amendment) Bill, 1970

The motion for reference of the Bill to a Select Committee was moved by Shri Vidya Charan Shukla.

The motion was adopted as follows:—

“That the Bill further to amend the Central Sales Tax Act, 1956, be referred to a Select Committee consisting of 30 members, namely:—

- (1) Shri R. K. Amin
- (2) Shri Arjun Singh Bhadoria
- (3) Shri Bashweshwar Nath Bhargava
- (4) Shri Y. B. Chavan
- (5) Shri Ram Dhani Das
- (6) Shri C. C. Desai
- (7) Shri Devinder Singh Garcha
- (8) Shri B. K. Gudadinni
- (9) Shri Lakhani Lal Gupta
- (10) Shri Prabhu Dayal Himatsingka
- (11) Shri S. Kandappan
- (12) Shri Latafat Ali Khan
- (13) Shri Yashwant Singh Kushwah
- (14) Shri Maharaj Singh
- (15) Shri Meetha Lal Meena

- (16) Shri Srinibas Mishra
- (17) Shri S. N. Misra
- (18) Shri Mohammed Ismail
- (19) Shri F. H. Mohsin
- (20) Dr. Sushila Nayar
- (21) Shri Deorao S. Patil
- (22) Shri T. Ram
- (23) Shri P. Antony Reddi
- (24) Shri Dwaipayan Sen
- (25) Shri M. R. Sharma
- (26) Shri Shiv Kumar Shastri
- (27) Shri Mudrika Sinha
- (28) Shri R. S. Vidyarthi
- (29) Shri Tenneti Viswanatham; and
- (30) Shri Vidya Charan Shukla

with instructions to report by the first day of the next session.”

12. Extension of Session

The House decided to sit also on Friday, the 4th September, 1970.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th September, 1970)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PAT I

[Brief Record of Proceedings]

Friday, September 4, 1970 | Bhadra 13, 1992 (Saka)

No. 441

1. Paper Laid on the Table

A copy of the Annual Report (Hindi version) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1969, along with the Audited Accounts, was laid on the Table under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.

2. Government Bill—Introduced

The Delhi Milk Supply Corporation Bill, 1970.

The motion for leave to introduce the Bill moved by Shri Annasahib P. Shinde was opposed. The motion was adopted and the Bill was introduced.

3. Motions

* (i) Discussion on the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, continued:—

“That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively.”

The motion was adopted after discussion as indicated under sub-para (ii) below.

* (ii) Discussion on the following motion moved by Shri Suraj Bhan on the 20th May, 1970, continued:—

“That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I—V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration.”

The following members took part in the combined debate on the two motions:—

- (1) Shri Janeshwar Misra
- (2) Shri Ram Niwas Mirdha
- (3) Shri Morarji Desai

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

*Discussed together.

[P.T.O.]

- (4) Dr. Sankta Prasad
- (5) Shrimati Indira Gandhi
- (6) Shri Viswasrai Narasimha Rao
- (7) Shri Tayappa Hari Sonavane
- (8) Shri V. Mayavan
- (9) Shri Tulsiram Dashrath Kamble
- (10) Shri Ramavatar Shastri
- (11) Shrimati Savitri Shyam
- (12) Shri Ramji Ram
- (13) Shri G. C. Naik
- (14) Shri Arjun Shripat Kasture
- (15) Dr. (Mrs.) Maitreyee Bose
- (16) Shri Liladhar Kotoki
- (17) Shri Jageshwar Yadav
- (18) Shri B. P. Mandal

Shri Jaganath Rao replied to the debate.

Shri Suraj Bhan spoke (by way of reply to his motion).

4. Motion re: Joint Committee on Government Bill—Adopted

✓ The Prevention of Water Pollution Bill, 1969

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri B. S. Murthy.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the prevention of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of Prevention of Water Pollution Boards, for conferring on such Boards functions relating thereto and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 18th August, 1970 and communicated to this House on the 19th August, 1970 and do resolve that the following twenty-four members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Maganti Ankineedu
- (2) Shri Ram Singh Ayarwal
- (3) Shri N. T. Das
- (4) Shri Gangacharan Dixit
- (5) Shrimati Ganga Devi
- (6) Shri Tukaram Hurji Gavit
- (7) Shri Y. Gadilingana Goud
- (8) Shri Samar Gauha
- (9) Kumari Kamla Kumari
- (10) Shri G. Y. Krishnan

- (11) Hazi Lutfal Haque
- (12) Shri Yamuna Prasad Mandal
- (13) Shri Dhuleshwar Meena
- (14) Shri Mohan Swarup
- (15) Shri B. S. Murthy
- (16) Shri Shri Kedar Paswan
- (17) Shri Ram Charan
- (18) Shrimati Tara Sapre
- (19) Shri Ramavatar Shastri
- (20) Shri T. M. Sheth
- (21) Shri Satya Narain Singh
- (22) Shri P. Sivasankaran
- (23) Shri Ramachandra Ulaka
- (24) Shri Tenneti Viswanatham”

5. Statement by Minister

The Deputy Minister of Irrigation and Power laid on the Table the second supplementary statement on the flood situation in the country.

6. Discussion under Rule 193

Shri Jyotirmoy Bosu raised a discussion on the acute shortage of fish supply in West Bengal and Assam causing serious deficiency in the usual diet, arising out of failure on the part of Government and Central Fisheries Corporation.

His speech was not concluded.

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned *sine die* at 6-31 P.M.)

S. L. SHAKDHER,
Secretary.